

DETAILED REPORT SUBMITTED ON THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTH ZONE), CHENNAI, ORDERS DATED 11TH AUGUST, 2021 IN O.A.179 OF 2021 "TRIBUNAL ON ITS OWN MOTION SUO MOTU BASED ON THE NEWS ITEM PUBLISHED IN THE EENADU TELUGU NEWS PAPER, A.P, KURNOOL DISTRICT DATED 20.07.2021, UNDER THE CAPTION "MINING OF POTSTONE (NAPARALLU) EXCAVATION BEING DONE WITHOUT LEAVING MARGINS ON EITHER SIDE OF THE ROADS".

Preamble

The Hon'ble NGT has registered the case Suo Motu on the basis of the newspaper report published in the Eenadu Telugu newspaper, A.P, Kurnool District dated 20.07.2021 under the caption "Mining of Potstone (Naparallu) excavation being done without leaving margins on either side of the roads". The allegations made in the newspaper report with regard to large scale illegal mining activity of Potstone (Naparallu) without obtaining necessary permission and also without leaving margin on either side of the road as per norms in Banaganapalle, Bethamcherla, Dhone, etc., in Kurnool District.

Orders of the Hon'ble National Green Tribunal dated 11.08.2021

The Hon'ble National Green Tribunal, Southern Zone, Chennai, has passed an order dated 11.08.2021 to appoint a Joint Committee consisting of 1) the District Collector, Kurnool District or Senior Officer, not below rank of Sub-Divisional Magistrate/Revenue Divisional Officer, 2) Senior officer not below the rank of Assistant Director of Mines and Geology, Kurnool 3) A Senior officer from Pollution Control Board as deputed by the Chairman, 4) A senior officer from the Andhra Pradesh State Environment Impact Assessment Authority to inspect the reported in the press and to submit a factual as well as action taken report, if there is any violation found.

In compliance with Hon'ble NGT order, the following officers, attended for inspection on 02.09.2021 & 03.09.2021:

S.No	Name and Designation
1	Sri K. Mallikarjunudu, Special Deputy Collector, (L.A), HNSS Unit - IV, Kurnool
2	Sri B.Y. Muni Prasad, Environmental Engineer, APPCB, Regional Office, Kurnool
3	Sri M. Rama Siva Reddy, Asst. Director of Mines & Geology, Kurnool
4	Sri P. Venugopal, Asst. Director of Mines & Geology, Banaganapalle

Sites Visit by the Committee Members:

The Joint Committee inspected mining activity areas situated in Banaganapalle, Kolimigundla, Bethamcherla, Dhone and Nandikotkur Mandals on 02.09.2021 & 03.09.2021. In connection with the detailed report/Reply to the items mentioned in the Hon'ble NGT, Order based on the newspaper report published in the Eenadu Telugu newspaper, Andhra Pradesh, Kurnool District dated 20.07.2021.

In reply to the point no 2 & 3 of the NGT Hon'ble order, it is submitted that the Kurnool District is endowed with rich mineral resources. As per records of the Mines and Geology Department Kurnool District there are 559 quarry leases granted for the minerals Limestone Slabs [Black] Limestone, Dolomite, Mosaic Chips in the Banaganapalle, Kolimigundla, Bethamcherla, Dhone and Nandikotkur Mandals, out of which 546 leases are in working condition. The Mining activity covered in the respective Mandals over an extent of 2052.302 Hectares.

As per information submitted by the AD, Mines and Geology Department Kurnool and Banaganapalli, there are about **617 quarry leases, for which they have been** granted mine leases for the **Limestone Slabs** in **Banaganapalle, Kolimigundla, Bethamcherla, Dhone and Nandikotkur Mandals**, out of which 472 leases are in **working condition**. As per the records of APPCB, Regional Office, Kurnool, only 19 Lime Stone slab mining units are having EC, CFE/CFO of the Board located in the areas of Banaganapalle, Kolimigundla, Bethamcherla, Dhone and Nandikotkur Mandals.

Abstract showing the Number of Lime Stone Slab (potstone) mining units in working condition and having valid consents of APPCB is as follows:

Kurnool District	No. Of Working Mining units as per AD, Mines and Geology	No. Of Mining units having valid consents of the Board
Kurnool Division		
Bethamcherla	36	0
Dhone	0	0
Nandikotkur	0	0
Banaganapalli Division		
Banaganapalli	129	15
Kolimigundla	240	3
Owk	67	1
Gadivemula	0	0
Total	472	19

It is humbly submitted that, for every quarry lease grant the Director of Mines & Geology, Ibrahimpatnam, Govt., of Andhra Pradesh would issue Notice Mining Lease holders clearly mentioning that, "it is decided in principle to grant Quarry lease for a period of 10/20/30 years subject to submission of Approved Mining plan within a period of (1) year from the date of issue of this notice along with **Consent for Establishment from A.P. Pollution Control Board & Environmental Clearance from the Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dated:14.09.2006**", as required under Rule 12(5)(c) of APMMC Rules, 1966.

During the inspection of Joint Committee observed that the Majority Limestone Slabs Leases are available in Banaganapalle, Kolimigundla, Owk, Bethamcherla Mandals and Dolomite, Mosaic Chips are available in Dhone and Nandikotkur Mandals.

The joint committee during the visit of above said areas it is observed that at presenting there is no work is being done on either side of Public Roads. However working pits are observed on both sides of village roads of Banaganapalle and Dhone Mandals and the work is going on in the authorized quarry leases. But majority of the quarry lease holders are not maintain the precautionary measures during quarry operations.

The Department of Mines and Geology, before granting the quarry leases subject to condition that every lease holder to leave the buffer margin on either-side of road/village cart track as per regulations of Metalliferous Mines Rules, 1961. As per regulation 109 of Metalliferous Mines Rules, 1961 issued by the Government of India, the lessees shall not work within 45 meters of any Railway or of any public works or of any public road or building or of other permanent structures. Further As per regulation 127 of Metalliferous Mines Rules, 1961 issued by the Government of India, the lessees shall not work within the horizontal distance of 15 meters from either bank of a river, reservoirs and also with regard to the safety margins to be left to the railways and others village roads.

Regarding illegal quarrying and transportation activity the Mines and Geology Department has already detected 02 cases for illegal storing and excavation of minerals and imposed penalty amount of Rs.83.35 Lakhs and booked three criminal cases against the responsible persons who involved in illegal activity the details area shown below:

Sl. No	FIR No	Defaulters	Remarks
1	FIR No.175/2019, Dated: 14.08.2019	1) Sri Narayana Reddy, S/o Chinna Venkata Reddy, R/o Pathapadu (V), Banaganapalle (M), Kurnool District. 2) Sri Venkateswara Reddy, R/o Meerapuram Village, Banaganapalle Mandal, Kurnool District. 3) Veera Bhadrappa, R/o Meerapuram Village, Banaganapalle Mandal, Kurnool District.	This persons are involved in unauthorized quarrying operations in Pathapadu, Meerapuram Villages of Banaganapalle Mandal, Kurnool Dist.
2	FIR No.174/2019, Dated: 14.08.2019	1) Sri B. Siva Shankar Reddy, R/o Pathapadu (V), Banaganapalle (M),	

In reply to the point no 4 of the NGT Hon'ble order, it is submitted that the white stone deposits (Colour Limestone Slab deposits) existed in Bethamcherla Mandal and maple stone deposits (Black Limestone Slabs (Napa Slabs)) existed in Banaganapalle, Kolimigundla, Owk, Nandikotkur only and other minerals like Dolomite, Mosaic Chips, Limestone (Chemical Grade) are available in Dhone, Gadivemula, . The quarry leases in force are as follows:

Sl. No	Name of the Mandal	Mineral	No of Quarry lease Existing	Extent Covered in Hectares	
1	Bethamcherla	Limestone Slabs (Colour & Black)	36	64.160	
2	Banaganapalle	Limestone Slabs (Black)	141	251.963	
3	Owk	Limestone Slabs (Black)	94	507.994	
4	Kolimigundla	Limestone Slabs (Black)	250	533.479	
5	Nandikotkur	--	--	--	
6	Dhone	Limestone, dolomite, etc.	24	77.136	
7	Gadivemula	Limestone (Others)	01	617.57	

Further it is submitted that, there two categories of minerals available in the district: 1) Major Minerals, like Limestone, Iron Ore and 2) Minor Minerals like, Dolomite, Barytes, Mosaic Chips, Limestone slabs (Black & Colour), Road Metal, etc.,

As per Mines and Minerals (Development & Regulation) Act 1957, the Major Minerals are governed by the Central Government under Mineral Concession Rules 1960 (MC Rules, 1960) and Minor Minerals governed by the State Government under Andhra Pradesh Minor Mineral Concession Rules 1966 (APMMC Rules, 1966). The Major mineral revenue collections based on the royalty rates and dead rents fixed by the Ministry of Mines, Government of India as per schedule - I and the Minor Mineral Revenue collections based on the seigniorage fee rates and dead rent fixed by the State Government as per rule 10 of APMMC Rules, 1966 (Schedule - I).

The allegations made in the newspaper report about the payment of the dead rent per hectare per annum is upto Rs.25,000/- is not in correct.

As per Andhra Pradesh Minor Mineral Concession Rules, 1966 the Government has revised the rates of Seigniorage fee and Dead Rents vide G.O.Ms.No.11, Dated: 11.02.2020 of Industries and Commerce (M.III) Department (**Copy enclosed for kind reference as ANNEXURE - I**). The rates of dead rent and seigniorage fee shall be revised every three years. The Mineral wise rate of dead rents as shown below:

Sl. No.	Name of the Minor Mineral	Rate of Dead Rent per hectare per annum (In Rupees)
1	Black Galaxy Granite and Black Granite	Rs. 1,30,000/- (Rs. One Lakh Thirty Thousand)
2	All Colour Granite varieties	Rs. 1,30,000/- (Rs. One Lakh Thirty Thousand)
3	Limestone other than classified as major minerals used for lime burning for Building construction purposes, marble, boulders, building stone including stone used for Road Metal, Ballast, Manufactured sand, concrete & other construction purpose, Shale, Slate & Phyllites, Mosaic Chips, Fullers Earth/Bentonite & Dimensional Stone used for Cubes and Kerbs	Rs. 65,000/- (Rs. Sixty Five thousand)
4	Gravel, Morrums, Ordinary Earth, Shingle, Limestone Slabs used for flooring purpose Limekankar, Chalcedony Pebbles used in the building purpose Limeshell for burning used for building purpose and Rehmati.	Rs. 52,000/- (Rs. Fifty two thousand)
5	Barytes and Laterite	Rs. 26,000/- (Rs. Twenty Six Thousand)
6	Agate, Corundum, Diaspore and Fluorite	Rs. 20,000/- (Rs. Twenty Thousand)
7	Mica	Rs. 15,000/- (Rs. Fifteen Thousand)
8	All minor minerals which are not covered under Serial number 1 to 7 above.	Rs. 20,000/- (Rs. Twenty Thousand)

Further, it is submitted that in addition to the levy of dead rent on the leased areas, Seigniorage Fee has been collected on the quantum of mineral production / dispatches as per rates fixed by the Government. The details of dead rents and seigniorage fee rates of minerals mentioned in the Newspaper report as shown below:

Sl. No	Mineral	Dead Rent per hectare	Seigniorage fee	Remarks
1	Limestone Slabs (Black)	Rs.52,000/-	Rs.06/- Per Sq.mts	
2	Limestone Slabs (Colour)	Rs.52,000/-	Rs.10/- Per Sq.mts	
3	Dolomite	Rs.20,000/-	Rs.100/- Per Tonne	
4	Mosaic Chips	Rs.65,000/-	Rs.90/- Per Tonne	

In addition to that the Department has been collecting the amounts towards Contribution of District Mineral Foundation (DMF) @ 30% on Royalty / Seigniorage Fee, Mineral Exploration Research and Innovation Trust (MERIT) @ 2% on Royalty / Seigniorage Fee, etc.

The department of Mines and Geology, The mineral revenue collections from the 2015-2016 to 2020 - 2021 is shown below:

Sl. No.	Year	O/o ADMG, Kurnool (Achievement in (Crores))	O/o ADMG, Banaganapalle (Achievement in (Crores))	Kurnool District (Achievement in (Crores))
1	2015-16	47.71	96.23	143.94
2	2016-17	71.95	112.44	184.39
3	2017-18	69.5	110.12	179.62
4	2018-19	75.29	125.43	200.72
5	2019-20	55.58	103.89	159.47
6	2020-21	71.43	136.48	207.91

The Mines and Geology Department has established 3 check posts at Dhone, Bethamcherla and Bugga to control the illegal transportation of minerals in the Kurnool District and the Regional Vigilance Squad i.e., ADM&G(RVS), Kurnool is continuously monitoring the mineral transportation and illegal activity in the District. The Department has collected penalty amount on illegal transportation of minerals in the district and the details of the last three years are given below:

Sl. No	Years	Penalty Amount Collected in Lakhs	Remarks
1	2018 - 2019	63.74	The penalty collected for Illegal Transportation
2	2019 - 2020	108.14	
3	2020 - 2021	114.87	

In reply to the point no 5th & 12th of the NGT Hon'ble order, it is submitted that the Department of Mines and Geology, Kurnool District has taken the stringent action against the lease holders who violated the lease deed conditions by excavations of mineral adjacent to the Road. The details are as shown below:

A) Banaganapalle – Palkur Village road :

The Department of Mines & Geology has issued notices to the Quarry lease holders to maintain the safety norms as per the rules and regulations of APMMC Rules, 1966.

Sl. No	Case No.	Defaulters	Remarks
1	FIR No.205/2020, Dated: 07.07.2020	Sri T. Vijayudu	The person is doing quarrying operations the buffer area in Palkur – Banaganapalle road.
2	Demand Notice No.3601/M4/2005, Dated: 01.06.2015	Sri Vadde Nagaraju	The person is doing quarrying operations the buffer area in Palkur – Banaganapalle road. And subsequently the Vadde Nagaraju has paid the Penalty of Rs.3,08,440/-.

B) Palkur – Ramakrishnapuram Village road :

During the day of inspection the Palkur – Ramakrishnapuram Village cart track as shown in the image in the press is largely used by only mining community people.

Further the Government has newly formed the diversion Motorable road from near Palkur village upto Ramakrishnapuram village at present this road well connectivity to the general public and used public transportation for this newly laying Palkur – Ramakrishnapuram Motorable road.

The department has taken action against the persons who are doing quarrying operations in the buffer margin of Palkur – Ramakrishnapuram village cart track is as shown below:

Sl. No.	Name of the Lease holder	Location	Lease Period		Remarks
			From	To	
1	K.Ramanjaneyulu	Sy.No.286 of Palkur (V), Banaganapalle (M), Ext: 0.846 Hects	19.12.2014	18.12.2024	The Department has filing Criminal Case against the persons vide FIR No.45 of 2020, Dated: 21.03.2020 in the S.H.O, Nandivaragam
2	Shaik Hussain Saheb	Sy.No.288/3 of Palkur (V), Banaganapalle (M), Ext;0.429 Hects	25.04.2007	24.04.2017	
3	M.Chinna Venkataswamy	Sy.No.445/1 of Palkur (V), Banaganapalle (M), Ext: 0.504 Hects	30.04.2008	29.04.2028	

The following Persons are working the buffer margin of Palkur – Ramakrishnapuram Road without quarry Leases			
1	Gundam Venakta Rami Reddy	Sy.No.284 & 285 of Palkur (V), Banaganapalle (M)	The Department has filing Criminal Case against the persons vide FIR No.45 of 2020, Dated: 21.03.2020 in the S.H.O, Nandivaragam
2	G. Rama Krishna Reddy	Sy.No.284 of Palkur (V), Banaganapalle (M)	
3	G. Rameswara Reddy	Sy.No.284 of Palkur (V), Banaganapalle (M)	
4	Kottala Naga Raju	Sy.No.288/2 & 282 of Palkur (V), Banaganapalle (M)	
5	Ambala Rama Krishna Reddy	Sy.No.284 of Palkur (V), Banaganapalle (M)	
6	M. Basheer Ahmed	Sy.No.445/1 of Palkur (V), Banaganapalle (M),	

C) Pathapadu – Katikavanikunta Village road :

During the visit of joint inspection it is observed that there are no quarrying operations in and around the Pathapadu- Katikavanikunta villages and noticed there are two old irregular shape of pits observed along the road side of Pathapadu – Katikavanikunta. These pits are excavated unknown persons in the long back. At present there are no quarry leases in force and there are no quarrying operations found in these areas.

D) Kolimigundla – Nandyal Road :

During the visit of joint inspection there are two old worked out pits are noticed and carried out by unknown persons long back on the adjacent to road of Kolimigundla – Nandyal road near Belum Village. The some of the quarry lease holders Kolimigundla are filled the old working pits with the Limestone Slabs Waste material. At present there are no quarrying operations near road side of Belum village.

E) Malkapuram – Kamalapuram Village road :

All along the road of Malkapuram – Kamalapuram, there is five leases existed before the laying of R&B road. At present the pits observed by the joint inspection team were excavated before the laying of present road.

Sl. No.	Road End Point /Geo Co-Ordinate in W.G.S -84 Datum	Pit Edge Point / Geo Co-Ordinate in W.G.S -84 Datum	Distance in Meters	Name of the Lease holder
Malkapuram To Kamalapuram – Kannapakunta				
1	N 15° 21' 36.43" E 77° 57' 18.43"	N 15° 21' 37.24" E 77° 57' 18.17"	26.00	M/s South West mining Limited, Extent 44.963 Hectares
2	N 15° 21' 29.74" E 77° 57' 00.45"	N 15° 21' 28.92" E 77° 57' 00.73"	25.00	M/s Shiva Lakshmi Minerals Extent 10.737 Hectares
3	N 15° 21' 29.16" E 77° 56' 58.43"	N 15° 21' 28.56" E 77° 56' 58.98"	22.00	
4	N 15° 21' 28.73" E 77° 56' 55.63"	N 15° 21' 28.05" E 77° 56' 55.52"	20.00	

5	N 15° 21' 22.15" E 77° 56' 44.42"	N 15° 21' 21.73" E 77° 56' 45.94"	46.00	
6	N 15° 21' 28.73" E 77° 56' 55.63"	N 15° 21' 29.45" E 77° 56' 55.07"	24.00	Smt R. Shiva Lakshmi Extent 3.336 Hectares
7	N 15° 21' 27.07" E 77° 56' 48.95"	N 15° 21' 27.87" E 77° 56' 49.09"	24.50	
8	N 15° 21' 27.29" E 77° 56' 51.36"	N 15° 21' 26.83" E 77° 56' 51.68"	17.00	M/s Shiva Lakshmi Minerals Extent 16.445 Hectares
9	N 15° 21' 02.70" E 77° 55' 15.13"	N 15° 21' 03.20" E 77° 55' 15.33"	16.00	Sri M. Harinath Reddy Extent 4.441 Hectares
10	N 15° 21' 02.02" E 77° 55' 13.94"	N 15° 21' 02.83" E 77° 55' 13.45"	28.0	

F) Malkapuram to Bethamcherla (Kothapalli):

Sl. No.	Road End Point /Geo Co-Ordinate in W.G.S -84 Datum	Pit Edge Point / /Geo Co-Ordinate in W.G.S - 84 Datum	Distance in Meters	Location
1	N 15° 22' 05.95" E 78° 01' 06.60"	N 15° 22' 05.72" E 78° 01' 06.55"	7.00	The un authorized mining activity carried out by unknown person in long back in Sy.No.437 of Kothapalli Village, Bethamcherla Mandal, Kurnool District. The Land belongs to Government Land.

G) Nandikotkur Mandal:

All along the road of Peersab Peta and Nagalooty, there is seven excavated pits observed by the joint inspection team and the details are shown below:

Sl. No.	Road End Point /Geo Co-Ordinate in W.G.S-84 Datum	Pit Edge Point / /Geo Co-Ordinate in W.G.S-84 Datum	Distance in Meters	Details of the excavation
Peersaheb Peta Village				
1	N 15° 45' 55.39" E 78° 15' 23.36"	N 15° 45' 55.39" E 78° 15' 23.36"	2.00	During the survey and inspection it is observed that one worked pit with an measurements, the area is Area = 1475 Sq.mt Average Depth = 2 Meters is removed overburden in Sy.No.1023 of Peersab Peta H/o Midthur (V) & (M). On local enquiry the pit worked by Sri Yella Nagi Reddy.
2	N 15° 45' 55.33" E 78° 15' 26.35"	N 15° 45' 55.33" E 78° 15' 26.35"	2.000	During the survey and inspection it is observed that one worked pit with an measurements, the area is Area = 900 Sq.mt Average Depth = 2 Meters is removed overburden in Sy.No.1023 of Peersab Peta H/o Midthur (V) & (M). On local enquiry the pit worked by Sri Venkata Krishnaiah. As per office records the present area granted quarry lease in favour of Sri Venkata Krishnaiah for Limestone Slabs (Black) over an extent of 0.607 Hectares. But execution orders not issued.
3	N 15° 48' 55.01" E 78° 15' 31.57"	N 15° 48' 55.01" E 78° 15' 31.57"	2.000	During the survey and inspection it is observed that one worked pit with an measurements, the area is Area = 1100 Sq.mt Average Depth = 2 Meters is removed overburden in Sy.No.1023 of Peersab Peta H/o Midthur (V) & (M). On local enquiry the pit worked by Sri Yella Naganna. As per office records the present area granted quarry lease in favour of Sri Yella Naganna for Limestone Slabs (Black) over an extent of 1.00 Acres. But execution orders not issued.

Sl. No.	Road End Point /Geo Co-Ordinate in W.G.S-84 Datum	Pit Edge Point /Geo Co-Ordinate in W.G.S-84 Datum	Distance in Meters	Details of the excavation
Nagalooty Village				
4	N 15° 47' 38.89" E 78° 15' 20.56"	N 15° 47' 38.89" E 78° 15' 20.56"	2.000	During the survey and inspection it is observed that one worked pit with an measurements, the area is Area = 787 Sq.mt Average Depth = 6 Meters is removed overburden in Sy.No.131/C of Nagalooty (V), Midthur (M). Enquired about the excavated pit, but local people not given the information.
5	N 15° 47' 40.74" E 28° 15' 17.75"	N 15° 47' 40.74" E 28° 15' 17.75"	2.000	During the survey and inspection it is observed that one worked pit with an measurements, the area is Area = 1780 Sq.mt Average Depth = 4 Meters is removed overburden in Sy.No.131 of Nagalooty (V), Midthur (M). Enquired about the excavated pit, but local people not given the information.
6	N 15° 47' 41.46" E 78° 15' 16.90"	N 15° 47' 41.46" E 78° 15' 16.90"	2.000	During the survey and inspection it is observed that one worked pit with an measurements, the area is Area = 1780 Sq.mt Average Depth = 4 Meters is removed overburden in Sy.No.131/C of Nagalooty (V), Midthur (M). Enquired about the excavated pit, but local people not given the information.
7	N 15° 47' 42.61" E 78° 15' 15.13"	N 15° 47' 42.61" E 78° 15' 15.13"	2.000	During the survey and inspection it is observed that one worked pit with an measurements, the area is Area = 1500 Sq.mt Average Depth = 4.50 Meters is removed overburden in Sy.No.130/C of Nagalooty (V), Midthur (M). Enquired about the excavated pit, but local people not given the information.

Action taken by APPCB as per the directions of Hon'ble Courts/MOEF&CC and CPCB, etc.,:

I. Earlier, on 02.08.2017 the Hon'ble Supreme Court of India, in its judgment order in WP (C) No. 114 of 2014 directed the CPCB & SPCBs to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act.

- As per the directions of the Hon'ble Supreme court and the instructions of Member secretary, APPCB the Regional Office, Kurnool has obtained the information from department of Mines and Geology, Kurnool i.e., the list of 109 defaulting mining units (All minerals) operating in the jurisdiction of

Kurnool district and submitted to Zonal Office, Kurnool for taking necessary action.

- Subsequently, the APPCB, Zonal Office, Kurnool has issued **stop production orders** to **109** mining units (all minerals) in the Jurisdiction of Regional Office, Kurnool on 24.05.2018, for operating the mining unit without Environmental Clearance as required under Environment (Protection) Act 1986 and CFE/CFO of the Board as required under Section 25/26 of Water Act and under Section 21/22 of Air Act in the interest of protecting Public Health and protection of Environment. In the Stop production orders the APPCB, Zonal Office, Kurnool has requested **the Assistant Director of Mines & Geology Department, Kurnool District, Government of Andhra Pradesh, not to issue work permits** to the mines in view of Stop production order issued by the Board.
- Thereafter, **on 06.09.2018** the APPCB, Regional Office Kurnool has addressed letters to the **Assistant Director, Mines and Geology, Kurnool & Banaganapalli requested not to allow the mining activity by the mining units and not to issue permits to the unit till the mine operator obtains Environmental Clearances and Consent for Establishment (CFE)/Consent to Operation (CFO) of the Board as per the Supreme Court directions dated 22.02.2017 in W.P.No.375 of 2012 and reference as MOEF & CC, GOI notifications dated 14.03.2017.**

II. In the year 2018, a Writ Petition (PIL) No.354 of 2018 was filed by Sri Kanala Hanumanth Reddy, S/o. Late K.Nagi Reddy, H.No.4-348/3, Srinagar Colony, Bethamcharla (V&M), Kurnool District in the Hon'ble High Court regarding cancellation of all mining lease areas in Sy.No.134 & 135 of Palakuru (V), Banaganapalli (M), Kurnool District issued by Mines & Geology Department (respondent No.3 to 5) for mining of Black Lime stone or Kadapa napa slab.

1. On 28.11.2018, the officials of Regional office, Kurnool along with Asst. Director of Mines & Geology, Banagalapalli, Kurnool Dist have inspected the all mine lease areas located in Sy.No.134 & 135 of Palakuru (V), Banaganapalli (M), Kurnool District. And observed that, all the 6 mine leases have not

obtained Environmental Clearances from the Ministry of Environment, forest & Climate Change, GOI, Andhra Pradesh. But the Mines and Geology Department has granted mine leases to them. Subsequently the Board has issued Show cause notice cum Stop production orders were issued on 10.12.2018 with a direction to stop all mining activities till they obtain Environmental Clearance, Consent for Establishment / Consent for Operation. Also submitted a detailed inspection report along with parawise remarks on the Writ Petition to the Board office, Vijayawada for taking further necessary action.

2. Further, The Hon'ble High Court dt:11.12.2018 has disposed the Writ Petition with a directions to the APPCB and extract of the order is as follows:

“6.It is now for the APPCB and other agencies to look into the question whether the mining activity is carried out using explosives or not. That question will be integrally involved while APPCB decides other issues relatable to the Pollution Laws”

“7.This Writ Petition is accordingly ordered directing that due action shall be carried forward by APPCB in accordance with law and by providing opportunity to the operators as well to place their views before the APPCB for appropriate consideration as provided by law, in furtherance of the Show cause notices and Stop production orders issued to the different operators”

3. As per the instructions, the Regional office, Kurnool has forwarded the status report on the above six mining units and requested the Zonal office, Kurnool to call the mining units for hearing before external advisory committee and suitable Legal action may be initiated for operating the mines without CFE/CFO of the Board. Based up on the Regional office, Kurnool status report, the ZO, Kurnool reviewed all the six mining units in the External Advisory Committee of A.P. Pollution Control Board in its meeting held on 16.03.2019 at A.P. Pollution Control Board, Zonal Office, Kurnool and issued **Closure Orders.**

- III. As a follow up action, the A.P. Pollution Control Board vide order dt.19.03.2019 requested **the Asst., Director of Mines and Geology Department, Kurnool District, Govt., Andhra Pradesh, not to issue work permits** to the all six mining units to enforce the closure orders issued by the Board as they violated the provisions of E (P) act, Water act and Air act.
- IV. In continuation to the APPCB, Regional Office, Kurnool letter dated: 06.09.2018 the APPCB, Regional Office Kurnool has again reminded the Deputy Director, Mines and Geology, Kurnool and Assistant Director, Mines and Geology, Kurnool & Banaganapalli on 15.07.2020 & 16.07.2020 and requested not to allow the mining activity by the mining units and not to issue permits to the unit till the mine operator obtains Environmental Clearances and Consent for Establishment (CFE)/Consent to Operation (CFO) of the Board.
- V. On receipt of a complaint from Sri K.Hanumantha Reddy, H.No:4-348, Betamcherla (V&M), Kurnool District against the Lime stone slab mining unit belongs to Sri Challa Chinnaiah [0.757 Ha. Lime Stone Slabs (Black)], Sy.No.135/1, Palkur (V), Banagapali(M), Kurnool District, on 10.09.2020 the APPCB, Regional Office Kurnool has addressed a letter to the Deputy Director, Mines and Geology, Kurnool requested to take stringent action on the mining unit and not to issue any licenses / permits to the mining unit under any circumstances as the mining unit is not having Environmental Clearance and Consent from the APCB.
- VI. As per the directions of the Member secretary, APPCB, Head Office, Vijayawada dt. 30.09.2020 the APPCB, Regional Office Kurnool has addressed a letter to the Deputy Director, Mines and Geology, Kurnool on 05.10.2020 and requested to **take credible action** against **35 Mining units (all minerals)**, and not to issue permits to the mining units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board.
- VII. **Recently, on 03.09.2021** the APPCB, Regional Office Kurnool has addressed letters to the Deputy Director, Mines and Geology, Kurnool and Assistant Director, Mines and Geology, Kurnool & Banaganapalli requested to take action against the defaulting Mining unit as the **Hon'ble NGT (SZ) in O.A No.179 of 2021**, order dated. **11.08.2021**. Also requested them not to allow the mining activity by the mining units and not to issue permits to the

units till the mine operator obtains Environmental Clearance and Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board.

Further it is submit that the Hon'ble NGT have directed the committee to ascertain on the following points:

Sl. No	Point	Action taken / Status
(i)	Whether the persons who are carrying on the Mining activity in that area are having necessary permission / clearance / consent as required under Environment laws.	In the Kurnool District of the respective Mandals 472 leases are in working condition and 19 leases are having environmental clearances. (Copy enclosed for kind reference as ANNEXURE - II)
(ii)	Whether any excess mining are done in violation of the conditions (if any) imposed, then they are directed to ascertain the quantity excess mining and impose environmental compensation, apart from imposing penalty and royalty for excess mining and also for cost restoration of damage caused to Environment.	
	<ul style="list-style-type: none"> • It is submitted that the Limestone Slabs (Black) are working in Betamcherla, Banaganapalle and Kolimigundla Mandals since decades. At the time of granting leases, not insisting the EC, CFE & CFO etc clearances. At present, before granting the quarry leases for all mining / quarry leases, the Department of Mines and Geology shall issue notice to the mining proponents for granting the quarry lease subject to submission of EC, CFE & CFO. • With regard to environmental compensation, it is to submit that, to calculate the environmental compensation, the required inputs are not available with the Dept. of Mines and Geology, Govt. of Andhra Pradesh and also no information is available with respect to quantity of solid waste generated and stored/ disposed from the illegal mining units. • As per the Report of the CPCB, In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund the <p>Cases to be considered for levying Environmental Compensation (EC):</p> <ol style="list-style-type: none"> a) Discharges in violation of consent conditions, mainly prescribed standards / consent limits. b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc. c) Intentional avoidance of data submission or data manipulation by 	

tampering the Online Continuous Emission / Effluent Monitoring systems.

- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment -- land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/partially treated/ untreated effluents to ground water.

In the instances as mentioned at a, b and c above, Pollution Index may be used as a basis to levy the Environmental Compensation. CPCB has published guidelines for categorization of industries into Red, Orange, Green and White based on concept of Pollution Index (PI). The Pollution Index is arrived after considering quantity & quality of emissions/ effluents generated, types of hazardous wastes generated and consumption of resources. Pollution Index of an industrial sector is a numerical number in the range of 0 to 100 and can be represented as follows:

$PI = f$ (Water Pollution Score, Air Pollution Score & HW Generation Score)

Pollution Index is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution hazard from the industrial sector.

CPCB has issued directions to all SPCBs/PCCs on 07.03.2016 to adopt the methodology and follow guidelines prepared by CPCB for categorization of industrial sectors into Red, Orange, Green and White.

The concept of Pollution Index, which was deliberated widely with all stakeholders and agreed, shall be used for calculating Environmental Compensation. This may help in implementation of such provision throughout the country, a successful initiative in vital field of industrial pollution control.

After considering various factors including the policy implementation issues, Committee has come up with following formula for levying the Environmental Compensation in instances as mentioned at a, b and c including non-compliance of the environmental standards / violation of directions.

The Environmental Compensation shall be based on the

following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees (₹) for EC

S = Factor for scale of operation

LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Note:

- a) The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.
- b) N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC.
- c) R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.
- d) S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.
- e) LF, could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

Table No. 1.1: Location Factor Values

Table No. 1.1: Location Factor Values

Sl. No.	Population* (million)	Location Factor# (LF)
1.	Less than 1	1.0
2.	1 to <5	1.25
3.	5 to <10	1.5
4.	10 and above	2.0

*Population of the city/town as per the latest Census of India

#LF will be 1.0 in case unit is located >10km from municipal boundary

LF is presumed as 1 for city/town having population less than one million. For notified Ecologically Sensitive areas, for beginning, LF may be assumed as 2.0. However, for critically Polluted Areas, LF may be explored in future.

f) In any case, minimum Environmental Compensation shall be ₹ 5000/day.

g) In order to include deterrent effect for repeated violations, EC may be increased on exponential basis, i.e. by 2 times on 1st repetition, 4 times on 2nd repetition and 8 times on further repetitions.

h) If the operations of the industry are inevitable and violator continues its operations beyond 3 months then for deterrent compensation, EC may be increased by 2, 4 and 8 times for 2nd, 3rd and 4th quarter, respectively. Even if the operations are inevitable beyond 12 months, violator will not be allowed to operate.

i) Besides EC, industry may be prosecuted or closure directions may be issued, whenever required. A sample calculation for Environmental Compensation (without deterrent factor) is given at Table No. 1.2. It can be noticed that for all instances, EC for Red, Orange and Green category of industries varies from 3,750 to 60,000 ₹/day.

Industrial Category	Red	Orange	Green
Pollution Index (PI)	60-100	41-59	21-40
Average PI	80	50	30
R-Factor	250		

S-Factor	0.5-1.5		
L-Factor	1.00-2.00		
Environmental Compensation (₹/day)	10,000- 60,000	6,250- 37,500	5,000- 22,500

Table No. 1.2: A sample calculation for Environmental Compensation

- **In other instances i.e. d, e and f**, the environmental compensation may contain two parts – one requires providing immediate relief and other long-term measures such as remediation. In all these cases, detailed investigations are required from expert institutions/organizations based on which environmental compensation will be decided. CPCB shall list the expert institutions for this purpose.
- In such cases, comprehensive plan for remediation of environmental pollution may be prepared and executed under the supervision of a committee with representatives of SPCB, CPCB and expert institutions/organizations.

With regard to Land pollution/ destruction:

Formula used in calculating damage to be caused to the surrounding environment because of the pollution of the ground surface with solid wastes:

$$D (GS) = q \times m \times CF (SW) \quad (1)$$

D(GS)	Damage to be caused by land reserve destruction or land surface pollution (Rs /year).
q	Index of land reserve's relative value (0.3 for barren lands to 3.0 for land falling under ecologically sensitive zones).
m	Weight/ quantity of solid waste released (Tons/ year)
CF (SW)	Damage to be caused by 1.0 ton of solid waste (Rs.)

The land reserve's relative value can be taken as 0.5 for barren lands, 1.0 for grass lands/ recreational plots, 1.5 for agricultural lands, 2.0 for plantations, 2.5 for forest lands and for ecologically sensitive zones.

	<p>The amount of unit damage to be caused to the surrounding environment in the result of releasing of 1.0 ton of solid waste into the environment can be expressed by the sum of the expenses on removal, detoxification, disposal charges, cost of land polluted, expenses on hygiene and environmental restoration measures. This amount has to be fixed by an expert panel after a detailed study, considering the site specific conditions.</p> <p>In view of the above, It is humbly requested that, the Hon'ble NGT may direct the Dept. of Mines and Geology, Andhra Pradesh to provide the required information for assessing the environmental compensation as the mining units are not having EC, CFE/CFO and approved mining plans, hence it is not possible to quantify the actual excess production from the mines and to impose the Environmental Compensation.</p>									
(iii)	<p>If there is any illegal Mining done by any person, what is the nature of action taken by the authorities, apart from realizing penalty and royalty and imposing environmental compensation against them depending on the quantity mined</p>	<p>The Department of Mines and Geology, has filed FIRS against the culprits vide</p> <ol style="list-style-type: none"> 1) FIR No.45 of 2020, Dated: 21.03.2020, 2) FIR No.205/2020, Dated: 07.07.2020, 3) FIR No.174/2019, Dated: 14.08.2019 4) FIR No.175/2019, Dated: 14.08.2019 								
(iv)	<p>Whether any action has taken against the owners of the vehicles which are involved in illegal transport of such illegally mined minerals.</p>	<p>The Technical Staff and Check Post Staff of the Department of Mines and Geology, has conducted regular Vehicle checking on mineral transportation Vehicles and imposed penalty on illegal transporting and remitted to the Government exchequer in the shape of Government challan the penalty details are as follows :</p> <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th colspan="2" style="text-align: right;">Rs (in Lakhs)</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">2018 - 2019</td> <td style="text-align: center;">63.74</td> </tr> <tr> <td style="text-align: center;">2019 - 2020</td> <td style="text-align: center;">108.14</td> </tr> <tr> <td style="text-align: center;">2020 - 2021</td> <td style="text-align: center;">114.87</td> </tr> </tbody> </table>	Rs (in Lakhs)		2018 - 2019	63.74	2019 - 2020	108.14	2020 - 2021	114.87
Rs (in Lakhs)										
2018 - 2019	63.74									
2019 - 2020	108.14									
2020 - 2021	114.87									

During the day of joint inspection of the subject areas it was observed that some of the lease holders adjacent to the roads not maintaining the safety norms adjacent to the road side quarries. At present there is no illegal / unauthorized mining activity in the road side areas at the time of inspection. The Department of Mines & Geology has issued notices to all the lease holders should leave the margin 15 and 45 meters as per the Metalliferous Mines Rules, 1961.

Regarding Sand in C – Belagal Mandal:

In C- Belagal Mandal six De-Siltation points are identified in the upstream of Sunkesula Barrage of Thungabhadra River. The Sand De-Siltation point excavations and transportations monitored by the Government agencies M/s Andhra Pradesh Mineral Development Corporation and sand was sale price fixed for Rs.375/- Per M.Ts by the Government.

The Government vide G.O.MS.No.78 Industries and Commerce (M-III) Department, Dated: 12.11.2020 (**Copy enclosed for kind reference as ANNEXURE - III**) has upgraded the existing Sand Policy-2019 and envisaged that Sand excavation, storage and sale operations shall be undertaken by the Central Government Agencies/ Central Govt. PSUs (CPSUs) appointed on nomination basis on terms & conditions as prescribed by the State Government and accordingly all the reaches across the State shall be classified into the following 3 packages:

Sl.NO	Package No.	Districts
1	Package – 1	Srikakulam, Vizianagaram, Visakhapatnam & East Godavari
2	Package – 2	West Godavari, Krishna, Guntur & Prakasam Districts
3	Package – 3	Nellore, Anantapur, Chittoor, Kurnool & YSR Kadapa

Subsequently the Director of Mines and Geology, Ibrahimpatnam have declared the H1 bidder for Package No.3 in favour of M/s Jaya Prakash Power Ventures Limited and issued work order for commence sand operations from 12.05.2021 in all notified reaches during the tenure of the lease period subject to terms and conditions of the lease deed and agreement, APMMC Rules, 1966 and other applicable laws from time to time. (**Copy enclosed for kind reference as ANNEXURE - IV**).

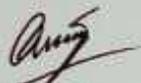
Further the Government vide Memo No.INC04-26024/5/2021/A3-M-III, Dated: 20.07.2021 has issued orders for free of sand supply of sand from 1st to 3rd streams where estimated sand reserves are less than 5000 Cbm or used for self-consumption for local usage (**Copy enclosed for kind reference as ANNEXURE - V**). There is no scope of for illegal transportation of Sand in the De-Siltation points.

The committee has suggested following remedies to prevent illegal quarrying and transportation of minerals:-

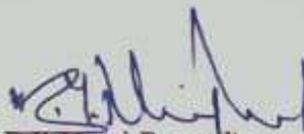
1. The concerned line department may make regular inspection of all mines and quarries to verify safety measures taken up by the lease holders to avoid further excavations adjacent to the permanent structures and to avoid unauthorized quarrying operations and transportation of minerals.
2. The Department of Mines and Geology has established one Regional Vigilance Squad district as unit for controlling the illegal quarrying activity and illegal transportation of minerals. In addition to that, more technical persons will be appointed for effective controlling of illegal quarrying activity.
3. The concerned Mandal and Village level officers like Panchayat Secretary / VRO, Tahsildar, Assistant Engineers / Deputy Executive Engineers of Panchayat Raj and R&B Departments may take precautionary measures for frequent inspections of Panchayat Raj and R&B roads wherever mining activity is going on either side of the public roads and also suggested the concerned department to keep the sign boards / mile stone on buffer margin of the road sides for safe guard the road margins.
4. The Department of Mines and Geology may regularly monitoring on the mineral transporting vehicles strengthen with GPS based vehicle tracking and monitoring system (VTMS).
5. The Department of Mines and Geology shall issue way bills only after producing the statutory requirements such as Approved Mining Plan (AMP), Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO).
6. APSPDCL shall issue power supply to the mining units duly verifying the all statutory clearances from the respective departments.
7. The revenue department issue NOC to the mining units with proper verification duly marking the public structures on the FMB sketches.
8. The Director General of Mines Safety (DGMS) conducting frequent inspections of the mining units to verify the safety norms followed by the mining unit holders. Any deviations found, stringent action and mining suspension orders will be issued until rectifying the deviations.

9. The Director of Mines and Geology may recruit adequate technical persons where the vast jurisdiction like Kurnool District having 54 mandals for proper monitoring of quarry leases on regular basis as the mining leases are vast numbers. It becomes very difficult to proper monitoring with the existing staff. The ADM&G offices are established one is Banaganapalle and another is Kurnool. The ADM&G, Banaganapalle is having jurisdiction of 23 mandals and Kurnool is having 31 mandals, this is vast district. Hence, request the higher officials for recruiting more technical staff to control and curb the all illegal mining and transportation of minerals.

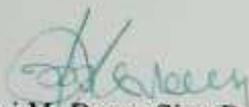
Dated at kurnool on this the 25th day of october 2021



(Sri K. Mallikarjunudu)
Special Deputy Collector (LA)
HNSS Unit - IV,
Kurnool



(Sri B.Y. Muni Prasad)
Environmental Engineer,
APPCB, Regional Office,
Kurnool



(Sri M. Rama Siva Reddy)
Asst. Director of Mines and Geology,
Kurnool



Dr. M. Sunandana Reddy,
Member, SEAC, A.P.,

ANNEXURE -I

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Mines & Minerals - Amendment to the Rule 10 of the Andhra Pradesh Minor Mineral Concession Rules, 1966 - Orders - Issued.

INDUSTRIES AND COMMERCE (M.II) DEPARTMENT

G.O.MS.No. 11

Dated: 11-02-2020

Read the following:

1. G.O.Ms.No.198, Industries & Commerce (M.I) Dept., dt:13.08.2009.
2. GSR No.423 (E), dt:10.02.2015 from the Ministry of Mines, Govt. of India, New Delhi.
3. G.O.Ms.No.100, Industries & Commerce (M.II) Dept., dt:31.10.2015.
4. G.O.Ms.No.105, Industries & Commerce (M.II) Dept., dt:13.11.2015.
5. G.O.Ms.No.38, Industries & Commerce (M.II) Dept., dt:17.03.2016.
6. G.O.Ms.No.156, Industries & Commerce (M.II) Dept., dt:03.11.2016.
7. G.O.Ms.No.131, Industries & Commerce (M.II) Dept., dt:04.10.2017.
8. G.O.Ms.No.18, Industries & Commerce (M.II) Dept., dt:29.01.2018.
9. G.O.Ms.No.28, Industries & Commerce (M.II) Dept., dt:17.04.2018.
10. G.O.Ms.No.49, Industries & Commerce (M.II) Dept., dt:21.02.2019.
11. Proposal from the Director of Mines & Geology, vide e-fileNo:INC04-17021(34)/1/2019-PLANNING SEC-DMG received by the Government on dt. 11.12.2019.

ORDER:

After careful examination of the proposal received from the Director of Mines & Geology, Andhra Pradesh, Ibrahimpatnam in the letter 11th read above, the Government hereby decided to amend the Rule 10 of Andhra Pradesh Minor Mineral Concession Rules, 1966 for enhancing the existing Seigniorage fee and Dead Rent in respect of Minor Minerals.

2. The following notification will be published in the Extra-ordinary issue of the Andhra Pradesh Gazette, dated:11.02.2020.

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of section 15 of the Mines & Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), the Governor of Andhra Pradesh hereby makes the following amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966 issued in G.O.Ms.No.1172, Industries and Commerce Department, dated. 04.09.1967 and subsequent amended from time to time.

AMENDMENT

In the said rules, under Rule 10 for Schedules I and II, the following shall be substituted, namely

"SCHEDULE-I"
RATES OF SEIGNIORAGE FEE

Sl. No.	Name of the Minor Mineral	Units	Rate of Seigniorage Fee (in Rupees)
1	Agate	M.T.	Rs. 145 (Rupees One Hundred and Forty Five)
2	Ball Clay	M.T.	Rs. 75 (Rupees Seventy Five)
3	Barytes		
	i. Grey Colour - A Grade	M.T.	Rs. 480 (Rupees Four Hundred and Eighty)
	ii. Grey Colour - B Grade	M.T.	Rs. 355 (Rupees Three hundred and Fifty Five)
	iii. Grey Colour - C + D + Waste Grade	M.T.	Rs. 220 (Rupees Two Hundred and Twenty)
	iv. White Colour	M.T.	Rs. 1,100 (Rupees One Thousand and One hundred)
	v. Off Colour Other than Grey	M.T.	Rs. 500 (Rupees Five Hundred)
4	Building Stone	M ³ /M.T.	Rs. 90/60 (Rupees Ninety / Sixty)
5	Calcareous Sand	M.T.	Rs. 90 (Rupees Ninety)
6	Calcite	M.T.	Rs. 90 (Rupees Ninety)
7	Chalcedony Pebbles	M ³ /M.T.	Rs. 90/60 (Rupees Ninety / Sixty)
8	Chalk	M.T.	Rs. 95 (Rupees Ninety Five)
9	China Clay	M.T.	Rs. 60 (Rupees Sixty)
10	Clay (Others)	M.T.	Rs. 60 (Rupees Sixty)
11	Corundum	M.T.	Rs. 120 (Rupees One Hundred and Twenty)
12	Diaspore	M.T.	Rs. 415 (Rupees Four hundred and fifteen)
13	Dimensional Stone used for Kerbs & Cubes	M.T.	Rs. 135 (Rupees One hundred and Thirty Five)
14	Dolomite	M.T.	Rs. 100 (Rupees One Hundred)

15	Dunite or Pyroxinite	M.T.	Rs. 60 (Rupees Sixty)
16	Feldspar	M.T.	Rs. 100 (Rupees One hundred)
17	Felsite	M.T.	Rs. 130 (Rupees One hundred and thirty)
18	Fireclay	M.T.	Rs. 60 (Rupees Sixty)
19	Fullers Earth/ Bentonite	M.T.	Rs. 180 (Rupees One Hundred and Eighty)
20	Fuschite Quartzite	M.T.	Rs. 90 (Rupees Ninety)
21	Granite useful for cutting and polishing purpose		

	Item	Unit	Super Gang Sawequal and above 300cmx180cm size	Mini Gang Sawequal and above 270cmx150cm size	270cm X 150 cm & Below size	Below 75cm size
	Black Galaxy Granite Variety	M3/ MT	Rs.4600/ Rs.1415 (Rs. Four thousand six hundred/Rs. One thousand four hundred fifteen)	Rs.3680/ Rs.1130 (Rs. Three thousand six hundred eighty/Rs. One thousand one hundred thirty)	Rs.3450 / Rs.1060 (Rs. Three thousand four hundred fifty/ Rs. One thousand sixty)	Rs.1550/ Rs.480 (Rs. One thousand five hundred fifty/ Rs. Four Hundred eighty)
ii.	Black Granite other than Galaxy variety	M3/ M.T.	Rs.3450/ Rs.1150 (Rs. Three thousand four fifty/Rs. One thousand one hundred fifty)	Rs.2875/ Rs.960 (Rs. Two thousand eight hundred seventy five/Rs. nine hundred sixty)	Rs.2700/ Rs.900 (Rs. Two thousand Seven hundred / Rs. Nine hundred)	Rs.1150/ Rs.385 (Rs. One thousand one hundred fifty/ Rs. Three Hundred eighty five)
iii.	Colour Granite Srikakulam Blue, Moon white, River white of Visakhapatnam Dist., Leptinites of Coastal Dists., Black pearl of Prakasam and	M3/ M.T.	Rs.3,450/ Rs.1,255 (Rs. Three thousand four fifty/Rs. One thousand two hundred fifty five)	Rs.2,875/ Rs.1,045 (Rs. Two thousand eight hundred seventy five/Rs. One thousand forty five)	Rs.2,700/ Rs.980 (Rs. Two thousand Seven hundred / Rs. Nine hundred and eighty)	Rs.1150/ Rs.420 (Rs. One thousand one hundred fifty/ Rs. Four Hundred twenty)

Guntur Dists.						
iv.	Colour Granite of other varieties	M3/ M.T.	Rs.2700/ Rs.985 (Rs. Two thousand seven hundred/Rs. Nine hundred eighty five)	Rs.2470/ Rs.900 (Rs. Two thousand four hundred seventy/Rs. Nine hundred)	Rs.2300 / Rs.835 (Rs. Two thousand three hundred / Rs. Eight hundred and thirty five)	Rs.1150/ Rs.420 (Rs. One thousand one hundred fifty/ Rs. Four Hundred twenty)
v.	Kuppam Grey Granite available in Santhipuram & Ramakuppam mandais of Chittoor District	M3/ M.T.	Rs.1925/ Rs.700 (Rs. One thousand nine hundred twenty five/Rs. Seven hundred)	Rs.1650/ Rs.600 (Rs. One thousand six hundred fifty/Rs. Six hundred)	Rs.1375 / Rs.500 (Rs. One thousand three hundred and seventy five/ Rs. Five hundred)	Rs.1100/ Rs.400 (Rs. One thousand one hundred / Rs. Four Hundred)
vi.	Chittoor Colour Granite (Other than Silver-waves, Madanapalli white and Iscon white)	M3/ M.T.	Rs.1925/ Rs.700 (Rs. One thousand nine hundred twenty five/Rs. Seven hundred)	Rs.1650/ Rs.600 (Rs. One thousand six hundred fifty/Rs. Six hundred)	Rs.1375 / Rs.500 (Rs. One thousand three hundred seventy five/ Rs. Five hundred)	Rs.1100/ Rs.400 (Rs. One thousand one hundred / Rs. Four Hundred)
22	Gypsum			M.T.		Rs. 150 (Rupees One Hundred and Fifty)
23	Jasper			M.T.		Rs. 145 (Rupees One Hundred and Forty Five)
24	Kaolin			M.T.		Rs. 60 (Rupees Sixty)
25	Laterite					
	i. Dispatched for use in Alumina & Aluminium metal extraction			M.T.		Rs. 200 (Rupees Two Hundred)
	ii. For use other than Alumina and Aluminium metal extraction and export			M.T.		Rs. 100 (Rupees One Hundred)
26	Lime Kankar/ Limestone			M.T.		Rs. 90 (Rupees Ninety)
27	Lime Shell			M.T.		Rs. 120 (Rupees One Hundred and Twenty)
28	Limestone Slabs:					
	i. Color			Sq.Mt/ M.T.		Rs. 10 (Rupees Ten) per Sq.Mtor Rs.120

	ii. White	Sq.Mt/ M.T.	(Rupees One Hundred and Twenty) per MT whichever is higher
	iii. Black	Sq.Mt/ M.T.	Rs. 6 (Rupees Six) per Sq.Mtor Rs.110 (Rupees One Hundred and Ten) per MT whichever is higher
29	Manufactured Sand	M3/M.T.	Rs. 90/60 (Rupees Ninety / Sixty)
30	Marble	M3/M.T.	Rs. 300/120 (Rupees Three Hundred / One Hundred and twenty)
31	Mica		
	i. Crude	M.T.	Rs. 2,000 (Rupees Two Thousand)
	ii. Scrap	M.T.	Rs. 750 (Rupees Seven Hundred and Fifty)
32	Morum/ Gravel & Ordinary Earth	M3/M.T.	Rs. 45/30 (Rupees Forty five / Thirty)
33	Mosaic Chips	M.T.	Rs. 90 (Rupees Ninety)
34	Ochre	M.T.	Rs. 60 (Rupees Sixty)
35	Ordinary Clay, Silt and Brick Earth used in the Manufacture of Bricks including Mangalore Tiles		Rs. 8,000 (Rupees Eight Thousand) Per Kiln Per Annum for Bricks and Tiles.
36	Ordinary Sand	M3/M.T.	Rs. 100/ Rs. 66 (Rupees One Hundred/Rs. Sixty Six)
37	Pyrophillite	M.T.	Rs. 200 (Rupees Two Hundred)
38	Quartz	M.T.	Rs. 90 (Rupees Ninety)
39	Quartzite	M.T.	Rs. 90 (Rupees Ninety)
40	Rehmati	M3/M.T.	Rs. 35/ Rs. 25 (Rupees Thirty five/Twenty five)
41	Road Metal & Ballast	M3/M.T.	Rs. 90/60 (Rupees Ninety / Sixty)
42	Rough Stone/ Boulders	M3/M.T.	Rs. 90/60 (Rupees Ninety / Sixty)
43	Sand (Others)	M.T.	Rs. 100 (Rupees One Hundred)

44	Shale	M.T.	Rs. 180 (Rupees One Hundred and Eighty)
45	Shingle	M3/M.T.	Rs. 90/60 (Rupees Ninety / Sixty)
46	Silica Sand	M.T.	Rs. 100 (Rupees One Hundred)
47	Slate	M.T.	Rs. 175 (Rupees One hundred and Seventy five)
48	Steatite or Talc or Soapstone		
	i. Filler Grade	M.T.	Rs. 100 (Rupees One Hundred)
	ii. Other Grade	M.T.	Rs. 550 (Rupees Five hundred and Fifty)

SCHEDULE-II

RATES OF DEAD RENT

S.No	Name of the Minor Mineral	Rate of Dead Rent per hectare per annum (In Rupees)
1	Black Galaxy Granite and Black Granite	Rs. 1,30,000/- (Rs. One Lakh Thirty Thousand)
2	All Colour Granite varieties	Rs. 1,30,000/- (Rs. One Lakh Thirty Thousand)
3	Limestone other than classified as major minerals used for lime burning for Building construction purposes, marble, boulders, building stone including stone used for Road Metal, Ballast, Manufactured sand, concrete & other construction purpose, Shale, Slate & Phyllites, Mosaic Chips, Fullers Earth/Bentonite & Dimensional Stone used for Cubes and Kerbs	Rs. 65,000/- (Rs. Sixty Five thousand)
4	Gravel, Morrums, Ordinary Earth, Shingle, Limestone Slabs used for flooring purpose Limekankar, Chalcedony Pebbles used in the building purpose Limeshell for burning used for building purpose and Rehmati.	Rs. 52,000/- (Rs. Fifty two thousand)
5	Barytes and Laterite	Rs. 26,000/-

		(Rs. Twenty Six Thousand)
6	Agate, Corundum, Diaspore and Fluorite	Rs. 20,000/- (Rs. Twenty Thousand)
7	Mica	Rs. 15,000/- (Rs. Fifteen Thousand)
8	All minor minerals which are not covered under Serial number 1 to 7 above.	Rs. 20,000/- (Rs. Twenty Thousand)

3. This order shall come in to force with immediate effect.
4. This order issues with the concurrence of Finance Department vide their U.O. No. FMU0ASD(IC)/111/2019-FMU-DEIC, dt.09.01.2020 (Computer No.1063884).

[BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH]

K. RAMGOPAL
PRINCIPAL SECRETARY TO GOVERNMENT (MINES)

To
The Commissioner of Printing, Stationary & Stores Purchase (Ptg. Wing),
Vijayawada. (He is requested to publish the above Notification in the
Extra-ordinary issue of Andhra Pradesh, and arrange to send
1000 copies of the same to Govt. Ind. & Com. (M.II) Department).
The Director of Mines & Geology, Andhra Pradesh, Ibrahimpattam.
The Chief Executive Officer, SERP, Vijayawada.
All the Joint Director /Deputy Director / Asst. Director of Mines & Geology through the
Director of Mines & Geology, Ibrahimpattam.

Copy to:
The Secretary to Govt, Ministry of Mines, Govt. of India, Shastri Bhawan, New Delhi.
The Law Department. / The Finance Department.
The P.S to Minister for Mines & Geology. / The PS to Pri. Secretary to Govt., (Mines).
SF/SC (e-file No. INC04-17021/34)/1/2019-PLANNING SEC.DMG, Comp. No.1052464)

ANNEXURE - III

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

MINES & MINERALS -Sand - Upgradation of existing Sand Policy, 2019-
Orders-Issued.

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INDUSTRIES & COMMERCE (M.III) DEPARTMENT

G.O.Ms.No.78

Dated:12.11.2020

Read the following:

1. G.O.Ms.No.70, I.I.I&C (M-II) Dept, Dt. 04.09.2019.
2. G.O.Ms.No.71, I.I.I&C (M-II) Dept, Dt. 04.09.2019.
3. G.O.Ms.No.72, I.I.I&C (M-II) Dept, Dt. 04.09.2019.
4. G.O.Ms.No.73, I.I.I&C (M-II) Dept, Dt. 04.09.2019.
5. G.O.Ms.No.31, Ind.&Com. (M-III) Dept, Dt. 09.06.2020.
6. G.O.Ms.No.32, Ind.&Com. (M-III) Dept, Dt. 09.06.2020.
7. Govt. Memo No.MGOSAND/63/2020/M.III, Dt:17.07.2020.
8. Report of the Group of Ministers, Dt:29.10.2020.

ORDER:

In the G.O 1st read above, Government have introduced the New Sand Mining Policy-2019 for the State of Andhra Pradesh.

2. In the G.Os 2nd to 6th read above, Government have issued necessary orders and amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966, accordingly.

3. Based on the detailed review of the implementation of the New Sand Mining Policy 2019 over the last One (1) year, it was found that in order to serve the customers better, certain upgradations are required in the existing policy.

4. In the Memo 7th read above, Government have constituted a committee with the Group of Ministers to study and analyse all the relevant parameters with reference to existing Sand Policy and suggest required modifications/amendments etc.

5. Accordingly the Group of Ministers, after detailed deliberations and consultations with general public, made certain recommendations to the Government for the upgradation of the existing sand policy vide their report 8th read above.

P.T.O

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6. Government, after careful examination of the recommendations of the Group of Ministers, have decided to further upgrade of New Sand Policy, 2019 issued in the G.O. 1st read above as follows:

- i. Sand excavation, storage and sale operations shall be undertaken by the Central Government Agencies / Central Govt. PSUs (CPSUs) appointed on nomination basis on terms & conditions as prescribed by the State Government.
- ii. The Central Govt. Agencies / CPSUs shall be appointed with a premium amount as fixed by the State Government, which is payable to GoAP, in addition to Seigniorage fee and other applicable levies.
- iii. In case, no response is received from Central Govt. agencies / Central Govt. PSUs, Sand operations shall be entrusted to a technically experienced, competent and financially strong agency(ies) selected through two (2) bid system i.e., Technical and Commercial bids, with a minimum auction premium fixed by the GoAP, in addition to Seigniorage fee and other applicable levies.
- iv. Detailed RFP conditions shall be worked out with due legal vetting to achieve the stated objectives.
- v. All the Reaches across the State shall be classified into the following 3 packages:
 - a) Package 1: Srikakulam, Vizianagaram, Visakhapatnam & East Godavari districts
 - b) Package 2: West Godavari, Krishna, Guntur & Prakasam districts
 - c) Package 3: Nellore, Anantapur, Chittoor, Kurnool & YSR Kadapa districts
- vi. 1st to 3rd order streams shall also be granted, along with higher order streams, to a competent agency for excavation, storage and sale. The relevant Rules (WALTA Rules, APMMC Rules etc.) shall be suitably amended.
- vii. Sand Reaches in Scheduled areas will continue to be granted & operated by Tribal Societies in accordance with Panchayats Extension to Scheduled Areas (PESA) Rules, 2011.
- viii. Appointed agency may explore to employ "Boatsmen Societies" for sand excavation from specific notified Reaches through desiltation, as per the procedure in vogue.
- ix. To ensure quality of sand, production from pattalands shall be discontinued. Sand production shall be allowed only from Open

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Reaches. Further availability of sand will be ensured by dredging of Irrigation barrages, such as Prakasam Barrage, Dowaleswaram Barrage etc. Dredging operations will be undertaken by the Mines & Geology and Irrigation Departments in consultation with each other and following the due procedures.

- x. Agency (ies) shall be required to comply with the Sale price of Sand as fixed by GoAP at all the stockyards and at specific cities in the state.
- xi. Further, the Agency (ies) shall also be required to meet the prescribed minimum production, storage and sale obligations, as well as comply with all other conditions, as may be prescribed by the State Government.
- xii. The appointed Agency (ies) shall be required to comply with all statutory provisions and shall indemnify the State Government against all liabilities, costs, expenses, damages and losses (including but not limited to any interest, penalties and legal costs) arising out of or in connection with breach or non-compliance with applicable laws.
- xiii. Consumers shall make own transportation arrangements from Stockyard/Reach. However, Agency (ies) shall also engage & keep standby vehicles (~20 vehicles per Stockyard/Reach) for transportation of sand to consumers as and when required.
- xiv. Agency (ies) shall be required to deposit prescribed Performance Security Deposit (PSD) which will be liable to be forfeited in case of any default in timely payments or non-compliance with its obligations.
- xv. Sand booking shall be permitted through offline mode. Any consumer can go to the Stockyards/Reaches of their choice directly and after verifying the quality of sand and making necessary payments there itself can procure the sand in offline mode.
- xvi. "Free of Cost" sand shall be permitted through bullock carts as per existing mechanism.
- xvii. Sand shall be supplied "Free of Cost" for self-consumption of villages abutting the Reaches, Government sponsored Weaker Section Housing schemes and Government R&R packages Housing, through a coupon system. The subsidy towards the same shall be borne by the State Government.

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- xviii. Special Enforcement Bureau (SEB) shall be authorized to file cases related to Sand as per APMMC Rules, 1966 to curb illegal mining, storage and transportation of sand.
- xix. It shall be ensured that all sand operations, including appointment of agencies, excavation and storage activities, sale of sand, transportation etc. are done duly ensuring transparency & accountability at all stages.
7. The Director of Mines and Geology, Andhra Pradesh, Ibrahimpattam shall submit necessary proposals for amendments to Andhra Pradesh Minor Mineral Concession Rules (APMMC Rules), 1966.
8. The Director of Mines & Geology, Andhra Pradesh and the Vice Chairman & Managing Director, Andhra Pradesh Mineral Development Corporation Ltd., Vijayawada Shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

GOPAL KRISHNA DWIVEDI
PRINCIPAL SECRETARY TO GOVERNMENT (MINES)

To

The Director of Mines & Geology, Ibrahimpattam, Vijayawada.
The VC&MD, APMDCLtd., APMDCLtd., Kanuru, Vijayawada.

Copy to:

All the District Collectors in the State of A.P.
All the Superintendents of Police in the State.
The Commissioner Special Enforcement Bureau, Vijayawada.
The Revenue/Home/Water Resources/Finance/Law Dept.
All the District Treasury Officers in the State of A.P.
The Director, Treasuries & Accounts, A.P., Vijayawada.
The Pay and Accounts Officer, Vijayawada.
The Accountant General of Andhra Pradesh, Vijayawada.
The GA(SEB) Dept.
The P.S. to Addl. CS to CM/CS.
The P.S. to Hon'ble Minister for PR&RD and M&G
The P.S. to Hon'ble Minister for Finance, Planning & Legislative Affairs
The P.S. to Hon'ble Minister for Civil Supplies & Consumer Affairs
The P.S. to Hon'ble Minister for Transport and Information & Public Relations
The P.S. to Hon'ble Advisor to Govt. Of A.P. (Public Affairs)
The P.S. to Secy.(M)

SF/SC

//FORWARDED::BY ORDER//

SECTION OFFICER

ANNEXURE-IV

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF DEPARTMENT OF MINES AND GEOLOGY::IBRAHIMPATNAM
[PRESENT: V.G.VENKATA REDDY, DIRECTOR]

Proceedings No.2795/Sand-P3/2021

Date: 12.05.2021

Sub: Mines & Minerals - Sand - Department of Mines and Geology - Tenders called for Selection of agency(ies) to undertake Sand operations in the state by MSTC -Tender process concluded - Declaration of H-1 bidder for Package - 3: Nellore, Anantapur, Chittoor, Kurnool & YSR Kadapa districts in favour of M/s Jaiprakash Power Ventures Limited- Performance Security submitted - Work order - Issued - Reg.

- Ref: 1. G.O.Ms.No.78, Ind. & Com. (M-III) Dept, Dt. 12.11.2020
2. E-Tender No. MLS/Head Office/Marketing/3/20-21/ET/3
3. MSTCLr. No. MSTC/MKTG/AP-SAND/PACKAGE 3/2020-21/ dated 20.03.2021
4. This Office Proceedings no. 2794/Sand-P3/2021 dated 20.03.21
5. This Office Lr. no. 2794/Sand-P3/2021 dated 03.04.2021
6. Performance Security Bank Guarantee No. OGT0007210053821 dated 09.04.2021 issued by Indus Ind Bank.
7. Memo No. 1750/M-III/A3/2021 of the Industries and Commerce(M-III), Department, Govt. of A.P.

ORDER:

Through the reference 1st cited above, Government has issued orders upgrading the existing Sand Policy 2019, wherein it was stated that Sand operations shall be entrusted to a technically experienced, competent and financially strong agency(ies) selected through two (2) bid system i.e., Technical and Commercial bids. Further, all the Reaches across the State are classified into three (3) packages.

The Director of Mines & Geology has entered into an Memorandum-of-Understanding (MoU) with M/s MSTC Limited, a Government of India Enterprise, for selection of Package wise Agency to carry out all sand operations, such as, excavation, storage, sale etc. in the state of Andhra Pradesh through two (2) bid e-Tender i.e., Technical and Financial (Price) bids for the three (3) packages. Through the reference 2nd cited above, M/s MSTC Ltd has invited e-Tender on behalf of Director of Mines and Geology, Govt. of Andhra Pradesh from eligible applicants for Selection of Agency for conducting all sand operations, such as excavation, storage, sale etc. of Sand in the state of Andhra Pradesh for Package - 3: Nellore, Anantapur, Chittoor, Kurnool & YSR Kadapa districts with a minimum consideration amount of Rs. 300 Crores.

Subsequently, M/s MSTC Ltd, vide reference 3rd cited above, has informed that M/s Jaiprakash Power Ventures Limited with PAN number AAACJ6297K has quoted the highest Consideration Amount of Rs. 305,60,00,000 and has been emerged as the H-1 bidder after conclusion of the tender process for the Package - 3: Nellore, Anantapur, Chittoor, Kurnool & YSR Kadapa districts.

Through reference 4th cited above, this office has issued Letter of Intent (LOI) to M/s Jaiprakash Power Ventures Limited to undertake Sand operations in the state for the Package - 3: Nellore, Anantapur, Chittoor, Kurnool & YSR Kadapa districts and requested to submit Performance Bank Guarantee.

Further, through references 5th cited above, as requested by M/s Jaiprakash Power Ventures Limited for extension of time being the festive season and public holidays, additional time has been granted to furnish the Performance Security and enter into an Agreement with the undersigned along with the execution of Lease Deed with the undersigned.

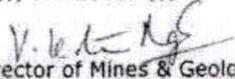
Through reference 6th cited above, M/s Jaiprakash Power Ventures Limited has furnished the Performance Security for an amount of Rs. 30,00,00,000 (Rs. Thirty Crores) vide Bank Guarantee No. OGT0007210053821 dated 09.04.2021 issued by Indus Ind Bank, having its branch office at No.3 Village Road, Nungambakkam, Chennai - 600034.

Through the reference 7th cited, the Govt. of A.P. as requested by M/s Jaiprakash Power Ventures Limited for extension of time being the Covid-19 second wave conditions, additional time has been granted to enter into an Agreement and execution of Lease Deed with the undersigned.

In view of the above circumstances, M/s Jaiprakash Power Ventures Limited is hereby permitted to commence sand operations from today onwards i.e., 12.05.2021 in the specified areas of Package - 3 covering Nellore, Anantapur, Chittoor, Kurnool & YSR Kadapa districts as provided in the Annexure 1 and all notified reaches during the tenure of the lease period subject to the terms and conditions of the Lease deed and Agreement, APMMC Rules 1966 and all Applicable Laws such as but not limited to Sand Policy of Andhra Pradesh, Mines Act 1952, MMDR Act 1957, WALTA Act & Rules, MOEF&CC notifications, Office Memorandums & Guidelines and any other applicable law, rules, Government orders, Instructions issued by Government and Department of Mines & Geology from time to time.

Sd/- V.G. Vekata Reddy
DIRECTOR OF MINES & GEOLOGY

/// ATTESTED ///


Joint Director of Mines & Geology

To
M/s Jaiprakash Power Ventures Limited
JA House, 63 Basant Lok, Vasant Vihar, New Delhi - 110057

Copy to the Deputy Directors of Mines & Geology of Nellore, Anantapur, Chittoor, Kurnool & YSR Kadapa districts for favour of information and necessary action.

Copy to the Assistant Directors of Mines & Geology of Nellore, Anantapur, Tadipatri, Chittoor, Palamaner, Kurnool, Banaganapalli, Kadapa & Yerraguntla for information and necessary action.

Copy submitted to the District Collectors of Nellore, Anantapur, Chittoor, Kurnool & YSR Kadapa for favour of information.

Copy to the VC & MD, M/s APMDC, Kanuru, Vijayawada for favour of information.

Copy submitted to the Pri. Secretary to the Govt., Industries & Commerce (Mines & Geology) Dept., Room no. 101, Second Block, AP interim Secretariat, Velagapudi, Guntur District for favour of information.

ANNEXURE-I

GOVERNMENT OF ANDHRA PRADESH INDUSTRIES AND COMMERCE (M-III) DEPARTMENT

MEMO.NO. INC04-26024/5/2021/A3-M-III

Dated:20.07.2021

SUB: Mines and Minerals -Sand-Supply of sand from 1st to 3rd order streams where estimated sand reserves are less than 5000 CBM for self consumption and for local usage at free of cost-orders-Issued.

REF:

1. Govt., vide Memo No.INC04-26024/16/2020, Dt.11.06.2020
2. G.O.Ms.No.78, Inds & Com (M.III) Dept., Dt.12.11.2020
3. Govt., vide Memo No.INC01-MG0SAND/3/2021-M-III, Dt.12.04.2021
4. G.O.Ms.No.25, Inds & Com (M.III) Dept., Dt.16.04.2021.
5. Minutes of the meeting held by the Hon'ble Minister for PR&RD and Mines & Geology on 12.07.2021.
6. From the Director of Mines & Geology, A.P., Ibrahimpatnam, Single E-file bearing Computer No.1457699.

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In the reference 2nd cited, Government have issued orders upgrading the existing Sand Policy 2019. Accordingly, Government have amended the Rule 9-B of Andhra Pradesh Minor Mineral Concession Rules, 1966, vide ref. 4th cited.

2. Earlier, in the reference 1st cited, Government, have issued Standard Operating Procedure and Application & Dispatch forms to allow sand excavation and transportation by bullock carts from 1st to 5th and above order streams free of cost for self-consumption. In the reference 3rd cited, Government have issued orders specifying that the Agency shall adhere to the existing SOP.

3. In the reference 6th cited, the Director of Mines & Geology, A.P., keeping in view the above position and also the minutes of the meeting held by the Hon'ble Minister (M&G), vide reference 5th cited, has submitted proposals that the sand may be supplied to the public from 1st to 3rd order streams where estimated sand reserves are less than 5000 CBM for self-consumption at free of cost in accordance with the WALTA Act & Rules framed thereunder duly extending the existing SOP for supply of sand to the public from 1st to 3rd order streams.

4. Government, after careful examination of the matter, hereby direct all the District Collectors in the State to take necessary action for supply of sand to the public from 1st to 3rd order streams where estimated sand reserves are less than 5000 CBM, for local use and for self-consumption at free of cost in accordance with the WALTA Act & Rules framed thereunder, duly extending the existing SOPs in respect of 1st to 5th order and above streams issued vide reference 1st cited. Further, Special Enforcement Bureau is directed not to act against the orders on 1st to 3rd order streams by seizing the vehicles either bullock carts or tractors for housing the cases.

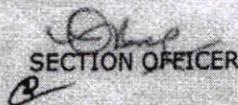
(P.T.O)

5. The Director of Mines and Geology, A.P., Ibrahimpatnam shall take necessary action accordingly in the matter.

**GOPAL KRISHNA DWIVEDI
PRINCIPAL SECRETARY TO GOVERNMENT (MINES)**

To
The Director of Mines & Geology, Ibrahimpatnam, A.P.,
All the District Collectors in the State.
The Commissioner, Special Enforcement Bureau Department, Prasadampadu,
Vijayawada.
M/s Jaiprakash Power Ventures Ltd, Head Ofce, 'JA Annexe', 54, Basant Lok,
Vasant Vihar, New Delhi. The PR&RD Dept
The Housing Dept.
The GA (SEB) Dept.
Copy to: The OSD to Hon'ble Minister for Mines & Geology,
The PS to Pri.Secretary (M&G),
SF/SC

//FORWARDED:: BY ORDER//


SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

O/o Asst. Director of Mines & Geology,
Banaganapalle.

Notice No. 4840/Palukur-Waste Duraps/2019

Dt: 26.07.2021

Sub: Mines & Quarries -O/o. the Asst. Director of Mines & Geology, Banaganapalli - Take necessary precautions to avoid onward incidents to human life - Not to dump the quarry waste / Napa Slabs waste along the road side of Palukur areas - Request- Reg.

Ref: Joint inspection conducted on 23.04.2021.

I invite attention to the subject and reference cited and submits that the Officials of Mines & Geology, Revenue Department, Roads & Buildings and Panchayat Raj Department have jointly inspected the Napa Slabs Quarrying area starting from Palukur Cross Road to Petrol bunk of Palukur Village on 23.04.2021 and found that the quarry lease holders / tractor drivers were dumping the quarry waste / Napa Slab waste along the road side and in Government waste lands. Due to this, it is very danger and inconvenience to both Human life & transporting system.

In this connection, the undersigned is hereby requested to stop the laying of waste dumps along the road side and in Government waste lands to avoid onward incidence to the public. Also inform to all the lease holders to strictly follow the said rules and conditions while quarrying the Napa Slabs.

1. The lease holder should erect the boundary pillars around the leased area as required under sub-rule (vi) of Rule 31 and sub-rule (2) of Rule 28 of APMMC Rules, 1966.
2. The lease holder shall not work within 45 meters of any railway line or of any public works or of any public roads or buildings or other permanent structures as per Regulation 109 of Metalliferous Mines Regulations 1961. Horizontal distance of 15 meters from either bank of a River or Canal or from the boundaries of Lake, Tank or other surface reservoirs as per Regulations 127 of M.M. Regulations 1961 and also with regard to the safety margins to be left to the highway and other Villages roads.
3. The lease holder should dump waste material within the Quarry leased area as earmarked in approved Mining Plan.
4. The lease holder should carry the Mining operations in accordance with approved Mining plan for entire duration of the lease with annual program and plan for excavation on the precise area year to year for (05) five years. The Scheme of Mining for the next five years also on should be submitted and got it approved as per rules in force.
5. The lease holder should take all possible precautions for protection of Environment and Control of Pollution while conducting quarrying as per the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the Environment (protection) Act, 1986 (29 of 1986) and APMMC Rules, 1966.

Hence it is informed that you follow the Rules and Regulations, precautionary measures while conducting quarrying operations in the quarry lease area so as to avoid public damage /inconvenience and onward incidents to human life, failing which action will be initiated as per the APMMC Rules, 1966.

Yours faithfully,

Asst. Director of Mines & Geology,
Banaganapalle.

To
Vadde Raju, S/o. Chinna Maddilery,
H.No:7/95/A, Palukur(V),
Banaganapalli (M),
Kurnool Dist

DESPATCHED

From - To 797
On 27/07/2021

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

O/o Asst. Director of Mines & Geology,
Banaganapalle.

Notice No. 4840/Palukur-Waste Dumps/2019

Dt: 26.07.2021

Sub: Mines & Quarries -O/o. the Asst. Director of Mines & Geology, Banaganapalli - Take necessary precautions to avoid onward incidents to human life - Not to dump the quarry waste / Napa Slabs waste along the road side of Palukur areas - Request- Reg.

Ref: Joint inspection conducted on 23.04.2021.

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In this connection, the undersigned is hereby requested to stop the laying of waste dumps along the road side and in Government waste lands to avoid onward incidence to the public. Also inform to all the lease holders to strictly follow the said rules and conditions while quarrying the Napa Slabs.

1. The lease holder should erect the boundary pillars around the leased area as required under sub-rule (vi) of Rule 31 and sub-rule (2) of Rule 28 of APMMC Rules, 1966.
2. The lease holder shall not work within 45 meters of any railway line or of any public works or of any public roads or buildings or other permanent structures as per Regulation 109 of Metalliferous Mines Regulations 1961. Horizontal distance of 15 meters from either bank of a River or Canal or from the boundaries of Lake, Tank or other surface reservoirs as per Regulations 127 of M.M. Regulations 1961 and also with regard to the safety margins to be left to the highway and other Villages roads.
3. The lease holder should dump waste material within the Quarry leased area as earmarked in approved Mining Plan.
4. The lease holder should carry the Mining operations in accordance with approved Mining plan for entire duration of the lease with annual program and plan for excavation on the precise area year to year for (05) five years. The Scheme of Mining for the next five years should be submitted and got it approved as per rules in force.
5. The lease holder should take all possible precautions for protection of Environment and Control of Pollution while conducting quarrying as per the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the Environment (protection) Act, 1986 (29 of 1986) and APMMC Rules, 1966.

Hence it is informed that you follow the Rules and Regulations, precautionary measures while conducting quarrying operations in the quarry lease area so as to avoid public damage /inconvenience and onward incidents to human life, failing which action will be initiated as per the APMMC Rules, 1966.

Yours faithfully,

Asst. Director of Mines & Geology,
Banaganapalle.

To
Vadde Ankanna, S/o.Thippanna,
7/77, Palukur(V),
Banaganapalli (M),
Kurnool Dist.

DESPATCHED

From 344 To - 399
on 26.7.21

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

O/o Asst. Director of Mines & Geology,
Banaganapalle.

Notice No. 4840/Palukur-Waste Dumps/2019

Dt: 26.04.2021

Sub: Mines & Quarries -O/o. the Asst. Director of Mines & Geology,
Banaganapalli - Take necessary precautions to avoid onward
incidents to human life - Not to dump the quarry waste / Napa
Slabs waste along the road side of Palukur areas - Request- Reg.

Ref: Joint inspection conducted on 23.04.2021.

I invite attention to the subject and reference cited and submits that the Officials of Mines & Geology, Revenue Department, Roads & Buildings and Panchayat Raj Department have jointly inspected the Napaslabs Quarrying area starting from Palukur Cross Road to Petrol bunk of Palukur village on 23.04.2021 and found that the quarry lease holders / tractor drivers were dumping the quarry waste / Napa Slab waste along the road side and in Government waste lands. Due to this, it is very danger and inconvenience to both Human life & transporting system.

In this connection, the undersigned is hereby requested to stop the laying of waste dumps along the road side and in Government waste lands to avoid onward incidence to the public. Also inform to all the lease holders to strictly follow the said rules and conditions while quarrying the Napa Slabs.

1. The lease holder should erect the boundary pillars around the leased area as required under sub-rule (vi) of Rule 31 and sub-rule (2) of Rule 28 of APMMC Rules, 1966.
2. The lease holder shall not work within 45 meters of any railway line or of any public works or of any public roads or buildings or of other permanent structures as per Regulation 109 of Metalliferous Mines Regulations 1961. Horizontal distance of 15 meters from either bank of a River or Canal or from the boundaries of Lake, Tank or other surface reservoirs as per Regulations 127 of M.M. Regulations 1961 and also with regard to the safety margins to be left to the highway and other Villages roads.
3. The lease holder should dump waste material within the quarry leased area as earmarked in approved Mining Plan.
4. The lease holder should carry the Mining operations in accordance with approved Mining plan for entire duration of the lease with annual program and plan for excavation on the precise area year to year for (05) five years. The Scheme of Mining for the next five years and so on should be submitted and got it approved as per rules in force.
5. The lease holder should take all possible precautions for protection of Environment and Control of Pollution while conducting quarrying as per the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the Environment (protection) Act, 1986 (29 of 1986) and APMMC Rules, 1966.

Hence it is informed that you follow the Rules and Regulations, precautionary measures while conducting quarrying operation in the quarry lease area so as to avoid public damage /inconvenience and onward incidents to human life, failing which action will be initiated as per the APMMC Rules, 1966.

Yours faithfully,

Asst. Director of Mines & Geology,
Banaganapalle.

To
Challa Maddilety, S/o.Nallana Uraf Maddilety,
H.No:6/103, Palukur(V),
Banaganapalli (M),
Kurnool Dist.

DESPATCHED
From - To 4/4/21
On 21/4/21



18/11/2020

To
The Station House Officer,
Nandivargani P.S.,
Kurnool Dist.

Sir,

Sub: Mines & Quarries - Illegal excavation of limestone, Slabs
(Cherry) adjacent to the Panchas - Ramachandrapuram Road -
Surveys laid along with the officials of various Dept -
Pancharane Conducted - Seized the Mechanisms due to
Subjected Quarries - Handed over for safe custody - Report
to file Criminal case against the defaulters - Reg.

— do — do — do —

I invite your attention to the Subject cited and inform
the officials of RWAEO, Kurnool and Revenue Dept adjacent to the
the Quarry lease, encroachments/illegal excavations adjacent to Panchas -
Ramachandrapuram Road.

In this regard, the officials have identified the illegal
excavation areas as well as the Quarry leased areas that were encroached
into the Panchas - Ramachandrapuram Road without leaving the Buffer zones
as per the Grant Orders during the execution of the lease. Further the
encroachment caused ^{huge} damage to the Road, made inconvenience to the Public
transport. Cause huge loss to the Revenue of Government exchequer. In this
connection, (9) Nos. Electric motor cutting machines were seized by the
Dept officials found in the aforesaid subject area. Further the same
were handed over to Nandivargani Police Station for safe custody and
to file further necessary action. The details of the Owners of Seized
Machines (9) along with defaulters involved in illegal Quarrying -
(P.T.O.)

Scanned by CamScanner
Scanned by CamScanner
Scanned by CamScanner

FIRST INFORMATION REPORT
(Under Section 154 and 157 Cr.P.C)

A.P.P.M. Orders 470,500

1. **Police Station:** Kurnool P.S.: Nandivargam Year: 2020 FIR No. 45/2020 Date: 21/03/2020

2. **Act & Section:** 447 379 (w/ 34 IPC, 21(1) MMADARA, 26(2) MMIR

3. a) **Occurrence of Offence:** Day: _____ Date & Time From: _____
Date & Time To: _____ Prior To: 21/03/2020 21:30 Time Period: _____

b) **Information Received at P.S.:** Date & Time: 21/03/2020 21:30

c) **General Diary Reference:** Entry No: 21 Date & Time: 21/03/2020 21:30

4. **Type of Information:** Written

5. **Place of Occurrence:**

a) **Distance and Direction From P.S.:** About 12 Km West Beat No.: Beat Nandivargam 02

b) **Address Place:** Area/Mandal: Banaganapalli Street/Village: Palukur

City/District: Kurnool State: Andhra Pradesh PIN: _____

c) **In case, outside the limit of this Police Station, then**

Name of P.S.: _____ District: _____

6. **Complainant / Informant:**

a) **Name:** Raju Manchha

b) **Father's / Husband's Name:** _____

c) **Date/Year of Birth:** _____ Age: _____

d) **Nationality:** Indian e) **Caste:** _____

f) **Passport No.:** _____ Date of issue: _____ Place of issue: _____

g) **Occupation:** Govt. official Gazetted Mobile No: 9553271108

h) **Address House No.:** Area/Mandal: Banaganapalli Street/Village: Banaganapalli

City/District: Kurnool State: Andhra Pradesh PIN: _____

7. **Details of known/suspected/unknown accused with full particulars:**

Serial No: 1

a) **Name:** Ramarjaneyulu K

b) **Father's/Husband's Name:** _____ c) **Occupation:** _____

d) **Caste:** _____ e) **Gender:** Male f) **Age:** 0 Nationality: Indian

g) **Address House No.:** Street/Village: _____ Area/Mandal: _____

City/District: Kurnool State: Andhra Pradesh PIN: 0

h) **Phone(Off):** 0 **Phone(Res):** 0 **Cell No.:** 0

i) **Email:** _____

Serial No: 2

a) **Name:** Ramakrishna Reddy Gundam

b) **Father's/Husband's Name:** _____ c) **Occupation:** _____

d) **Caste:** _____ e) **Gender:** Male f) **Age:** 0 Nationality: Indian

g) **Address House No.:** Street/Village: _____ Area/Mandal: _____

City/District: Kurnool State: Andhra Pradesh PIN: 0

h) **Phone(Off):** 0 **Phone(Res):** 0 **Cell No.:** 0

i) **Email:** _____

Email : _____
Serial No : 3
a) Name : Hussain Sahab Shaik
b) Father's/Husband's Name : _____ c) Occupation : _____
d) Caste : _____ e) Gender : Male f) Age : 0 Nationality : Indian
g) Address House No : _____ Street/Village : _____ Area/Mandal : _____
City/District : Kurnool State : Andhra Pradesh PIN : 0
h) Phone(Off) : 0 Phone(Resi) : 0 Cell No : 0
i) Email : _____

Serial No : 4
a) Name : Rameswara Reddy G
b) Father's/Husband's Name : _____ c) Occupation : _____
d) Caste : _____ e) Gender : Male f) Age : 0 Nationality : Indian
g) Address House No : _____ Street/Village : _____ Area/Mandal : _____
City/District : Kurnool State : Andhra Pradesh PIN : 0
h) Phone(Off) : 0 Phone(Resi) : 0 Cell No : 0
i) Email : _____

Serial No : 5
b) Father's/Husband's Name : _____ c) Occupation : _____
d) Caste : _____ e) Gender : Male f) Age : 0 Nationality : Indian
g) Address House No : _____ Street/Village : _____ Area/Mandal : _____
City/District : Kurnool State : Andhra Pradesh PIN : 0
h) Phone(Off) : 0 Phone(Resi) : 0 Cell No : 0
i) Email : _____

Serial No : 6
a) Name : Chinna Venkata Swamy M
b) Father's/Husband's Name : _____ c) Occupation : _____
d) Caste : _____ e) Gender : Male f) Age : 0 Nationality : Indian
g) Address House No : _____ Street/Village : _____ Area/Mandal : _____
City/District : Kurnool State : Andhra Pradesh PIN : 0
h) Phone(Off) : 0 Phone(Resi) : 0 Cell No : 0
i) Email : _____

Serial No : 7
a) Name : Dasheer Ahmed Mulla
b) Father's/Husband's Name : _____ c) Occupation : _____
d) Caste : _____ e) Gender : Male f) Age : 0 Nationality : Indian
g) Address House No : _____ Street/Village : _____ Area/Mandal : _____
City/District : Kurnool State : Andhra Pradesh PIN : 0
h) Phone(Off) : 0 Phone(Resi) : 0 Cell No : 0

No. : No : 8

a) Name : Venkatarani Reddy Gundam
 b) Father's/Husband's Name : _____ c) Occupation : _____
 d) Caste : _____ e) Gender : Male f) Age : 0 Nationality : Indian
 g) Address House No : _____ Street/Village : _____ Area/Mandal : _____
 City/District : Kurnool State : Andhra Pradesh PIN : 0
 h) Phone(OB) : 0 Phone(Res) : 0 Cell No : 0
 i) Email : _____

Serial No : 9

a) Name : Hanakrishna Ruddy Ambala
 b) Father's/Husband's Name : _____ c) Occupation : _____
 d) Caste : _____ e) Gender : Male f) Age : 0 Nationality : Indian
 g) Address House No : _____ Street/Village : _____ Area/Mandal : _____
 City/District : Kurnool State : Andhra Pradesh PIN : 0
 h) Phone(OB) : 0 Phone(Res) : 0 Cell No : 0
 i) Email : _____

Physical features, deformities and other details of the Suspect :

S.No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1	Male			0cm		
2	Male			0cm		
3	Male			0cm		
4	Male			0cm		
5	Male			0cm		
6	Male			0cm		
7	Male			0cm		
8	Male			0cm		
9	Male			0cm		

Deformalities/Peculiarities	Teeth	Hair	Eyes	Habit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

to be given to the complainant informant, free of cost.

14. Necessary Thumb impression of the complainant / informant.

Signature of Officer in charge, Police Station

Name: JAGADEESWARA REDDY K.
Rank: Sub-inspector No.

15. Date and time of dispatch to the court : 21/03/2020 22:30

FIRST INFORMATION REPORT
(Under Section 154 and 157 Cr.P.C) A.P.P.A. Orders 470,500

P.S. No. 14092/2019 Year: 2019 FIR No. 175/2019 Date: 14/08/2019

1. Occurrence of Offence - Day: _____ Date & Time From: _____
 Date & Time To: _____ Prior To: 14/08/2019 12:30 Time Period: _____
 2. Information Received at P.S. - Date & Time: 14/08/2019 16:40
 3. General Duty Reference: Entry No. 18 Date & Time: 14/08/2019 16:30
 4. Name of Informant: _____

5. Place of Occurrence:
 a) Distance and Direction From P.S.: 8 Km, West Heat No.: _____
 Address Place: _____ Area/Mandal: _____ Street/Village: _____
 _____ Bonaganapalli mandal Pathapadu village
 City/District: _____ State: Andhra Pradesh PIN: _____

6. In case, outside the limit of this Police Station, then
 Name of P.S. _____ District: _____

7. Informant:
 a) Name: B. Manda
 b) Father's/Husband's Name: _____
 c) Date Year of Birth: _____ Age: _____
 d) Nationality: Indian e) Caste: _____
 Passport No.: _____ Date of issue: _____ Place of Issue: _____
 8. Occupation: _____ Mobile No: 9553271108
 9. Address House No.: _____ Area/Mandal: _____ Street/Village: _____
 _____ Bonaganapalli town No. Ward: _____
 City/District: _____ State: Andhra Pradesh PIN: _____

8. Details of known/suspected/unknown accused with full particulars:

Serial No: 1
 a) Name: Narayana Reddy
 b) Father's/Husband's Name: Chinna Venkata Reddy c) Occupation: _____
 d) Caste: _____ e) Gender: Male f) Age: 55 Nationality: Indian
 9) Address House No.: _____ Street/Village: _____ Area/Mandal: _____
 _____ Pathapadu village Bonaganapalli mandal
 City/District: _____ State: Andhra Pradesh PIN: 0
 h) Phone(Off): 0 Phone(Res): 0 Cell No: 0
 i) Email: _____

Serial No: 2
 a) Name: Venkateswara Reddy
 b) Father's/Husband's Name: _____ c) Occupation: _____
 d) Caste: _____ e) Gender: Male f) Age: 0 Nationality: Indian
 9) Address House No.: _____ Street/Village: _____ Area/Mandal: _____
 _____ Pathapadu village Bonaganapalli mandal
 City/District: _____ State: Andhra Pradesh PIN: 0
 h) Phone(Off): 0 Phone(Res): 0 Cell No: 0
 i) _____

Serial No: 2

a) Name: Veera Bhadrappa
b) Father's/Husband's Name: _____ c) Occupation: _____
d) Caste: _____ e) Gender: Male Age: 0 Nationality: Indian
g) Address House No: _____ Street/Village: _____ Area/Mandal: _____

City District: Kurnool State: Andhra Pradesh
h) Phone(Off): 0 Phone(Res): 0 Cell No: 0

ii) Email: _____

Physical features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1	Male			0cm		
2	Male			0cm		
3	Male			0cm		

Deformalities/Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/Dialect
8	9	10	11	12	13	14

Place Of				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

8. Reasons for delay in reporting by the complainant / informant :

No delay

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :
This is a case of illegal mining criminal trespass in the mining area without any permission from the convened and theft lime stones slabs that occurred on prior to 14.08.2019 at 12.30 hours at Mallama biluku quarry outskirts of Pathapadu village, Banaganapalli mandal and reported in the P.S on 14.08.2019 at 16.30 hours where in the accused 1. Narayana Reddy, 2. Venkateswara Reddy both are r/o Pathapadu village, Banaganapalli mandal, 3. Veerabhadrappa of Meerapuram village, Banaganapalli mandal were criminally trespassed in the Govt. quarry illegally and conducting illegal mining in the said quarries, and committed theft of lime stone (Color) slabs without any license from the government authorities. The complainant Manda Raju, Royalty Inspector, O/o ADMG, Banaganapalli and some officials of mining officials conducting raids in the above said quarry in the presence of panchavathidars under cover of

panchanama dated 14.08.2019 and he came to the P.S and presented a written report along with Panchamana dated 14.08.2019.

Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No : 1

1) Registered the case and took up the investigation or : Name : L.Sivanjal

2) Directed to take up the Investigation or Rank : Sub-Inspector No.

3) Refused investigation due to :

4) Transferred to P.S : District : on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost.

R.O.A.C

14. Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge, Police Station

Name : L.Sivanjal

Rank : Sub-Inspector No.

15. Date and time of dispatch to the court :

1. District: Kurnool P.S.: Banaganapalli Year: 2019 FIR No. 174/2019 Date: 14/08/2019

2. Ais & Section(s): 447, 427, 379 IPC, 9(B)(1)(b) EXPL A
3. a) Occurrence of Offence: Day: _____ Date & Time From: _____
Date & Time To: _____ Prior To: 14/08/2019 12:30 Time Period: _____

b) Information Received at P.S.: Date & Time: 14/08/2019 16:00
c) General Diary Reference: Entry No: 15 Date & Time: 14/08/2019 16:00

4. Type of Information: Written
5. Place of Occurrence:

a) Distance and Direction From P.S.: 8 Km. West Beat No.: _____
b) Address Place: _____ Area/Mandal: _____ Street/Village: _____
Mallamma Biluku Banaganapalli mandal Yaganli road

City/District: Kurnool State: Andhra Pradesh PIN: _____
c) In case, outside the limit of this Police Station, then

Name of P.S.: _____ District: _____
6. Complainant / Informant:

a) Name: Mahesh Kumar D
b) Father's / Husband's Name: _____
c) Date/Year of Birth: _____ Age: _____
d) Nationality: Indian e) Caste: _____
f) Passport No: _____ Date of issue: _____ Place of issue: _____
g) Occupation: Police officer Mobile No: 9985693287
h) Address House No: _____ Area/Mandal: _____ Street/Village: _____
_____ Banaganapalli town No Ward
City/District: Kurnool State: Andhra Pradesh PIN: _____

7. Details of known/suspected/unknown accused with full particulars:

Serial No: 1
a) Name: Siva Shankar Reddy Belagala
b) Father's / Husband's Name: _____ c) Occupation: _____
d) Caste: _____ e) Gender: Male f) Age: 0 Nationality: Indian
g) Address House No: _____ Street/Village: _____ Area/Mandal: _____
_____ Pathapadu village Banaganapalli mandal
City/District: Kurnool State: Andhra Pradesh PIN: 0
h) Phone(Off): 0 Phone(Resi): 0 Cell No: 0
i) Email: _____

Physical features, deformities and other details of the Suspect:

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1	Male			0cm		

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Place Of				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

8. Reasons for delay in reporting by the complainant / informant :

No delay

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :

This is a case of illegal mining and criminal trespass and damaged to mining area without permission from the concerned and theft mining minerals and use explosives to blast the mine area without permission from concerned and occurred on prior to 14.08.2019 at 12.30 hours at Mallamma biluku quarry, outskirts of Pathapadu village, Banaganapalli mandal and reported in the P.S on 14.08.2019 at 16.00 hours where in the accused Belagala Siva Shankar Reddy of Pathapadu village, Banaganapalli mandal illegally trespassed into mining area which is located at Mallamma biluku near Yaganti to Pathapadu road, outskirts of Pathapadu village and damaged the above said mining area by using tractor compressors and using by explosives and theft minerals. On information the complainant D. Mahesh Kumar SI of Police, Banaganapalli P.S and some others V&E officials, AD&MG officials conducted joint raid and found some labour are doing work at mining area with instructions of the accused and going holes to the mining area by using tractor compressors and also found 80 KGs of urea (Ammonium), 42 big jellin sticks, 100 small cutted jellin sticks, 195 electrical detonators for the purpose of the mining blast, all above two tractors compressors bearing Nos. 1. AP21-TX-5446, 2. AP21-TT-9704, 80 KGs urea, 195 electrical detonators, 42 big jellin sticks, 100 small cutted jellin sticks were seized under cover of Panchanama dated 14.08.2019. Basing on the Panchanama case was registered.

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No : 1

1) Registered the case and took up the investigation or : Name : MAHESH KUMAR D

2) Directed to take up the investigation or Rank : Sub-Inspector No.

3) Refused investigation due to :

4) Transferred to P.S : District : on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost.

R.O.A.C

Signature of Officer in charge, Police Station

14. Signature / Thumb impression of the complainant / informant.

Name : MAHESH KUMAR D

Rank : Sub-Inspector No.

15. Date and time of dispatch to the court :



FIRST INFORMATION REPORT
(Under Section 154 and 157 Cr.P.C) A.P.P.M. Orders 470,500

1. District: Kurnool P.S.: Banaganapalli Year: 2019 FIR No. 175/2019 Date: 14/08/2019

2. Acts & Section(s): 447,427,379 r/w 34 IPC

3. a) Occurrence of Offence: Day: _____ Date & Time From: _____
Date & Time To: _____ Prior To: 14/08/2019 12:30 Time Period: _____

b) Information Received at P.S.: Date & Time: 14/08/2019 16:30

c) General Diary Reference: Entry No: 18 Date & Time: 14/08/2019 16:30

4. Type of Information: Click

5. Place of Occurrence:

a) Distance and Direction From P.S.: 8 Km West Beat No.: _____

b) Address Place: _____ Area/Mandal: _____ Street/Village: _____
Mallamma biluku quarry Banaganapalli mandal Pathapadu village

City/District: Kurnool State: Andhra Pradesh PIN: _____

c) In case, outside the limit of this Police Station, then
Name of P.S.: _____ District: _____

6. Complainant / Informant:

a) Name: Raju Manda

b) Father's / Husband's Name: _____

c) Date/Year of Birth: _____ Age: _____

d) Nationality: Indian e) Caste: _____

f) Passport No: _____ Date of issue: _____ Place of issue: _____

g) Occupation: _____ Mobile No: 9553771108

h) Address House No: _____ Area/Mandal: _____ Street/Village: _____
_____ Banaganapalli town No Ward

City/District: Kurnool State: Andhra Pradesh PIN: _____

7. Details of known/suspected/unknown accused with full particulars:

Serial No: 1

a) Name: Narayana Reddy

b) Father's / Husband's Name: Chinna Venkata Reddy c) Occupation: _____

d) Caste: _____ e) Gender: Male f) Age: 55 Nationality: Indian

g) Address House No: _____ Street/Village: _____ Area/Mandal: _____
_____ Pathapadu village Banaganapalli mandal

City/District: Kurnool State: Andhra Pradesh PIN: 0

h) Phone(Off): 0 Phone(Res): 0 Cell No: 0

i) Email: _____

Serial No: 2

a) Name: Venkateswara Reddy

b) Father's / Husband's Name: _____ c) Occupation: _____

d) Caste: _____ e) Gender: Male f) Age: 0 Nationality: Indian

g) Address House No: _____ Street/Village: _____ Area/Mandal: _____
_____ Pathapadu village Banaganapalli mandal

City/District: Kurnool State: Andhra Pradesh PIN: 0

h) Phone(Off): 0 Phone(Res): 0 Cell No: 0

i) _____

Email :

Serial No : 3

a) Name : Veera Bhadrappa

b) Father's /Husband's Name : c) Occupation :

d) Caste : e) Gender : Male f) Age : 0 Nationality : Indian

g) Address House No : Street/Village : Area/Mandal :

Meerapuram village Banaganapalli mandal

City/District : Kurnool

State : Andhra Pradesh

PIN : 0

h) Phone(Off) : 0

Phone(Res) : 0

Cell No : 0

i) Email :
Physical features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1	Male			0cm		
2	Male			0cm		
3	Male			0cm		

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Place Of				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

8. Reasons for delay in reporting by the complainant/ informant :

No delay

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :

This is a case of illegal mining criminal trespass in the mining area without any permission from the convened and theft lime stones slabs that occurred on prior to 14.08.2019 at 12.30 hours at Mallama biluku quarry outskirts of Pathapadu village, Banaganapalli mandal and reported in the P.S on 14.08.2019 at 16.30 hours where in the accused 1. Narayana Reddy, 2. Venkateswara Reddy both are r/o Pathapadu village, Banaganapalli mandal, 3. Veerabhadrapa of Meerapuram village, Banaganapalli mandal were criminally trespassed in the Govt. quarry illegally and conducting illegal mining in the said quarries, and committed theft of lime stone (Color) slabs without any license from the government authorities. The complainant Manda Raju, Royalty Inspector, O/o ADMG, Banaganapalli and some officials of mining officials conducting raids in the above said quarry in the presence of panchayathidars under cover of

panchamana dated 14.08.2019 and he came to the P.S and presented a written report along with Panchamana dated, 14.08.2019.

action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No : 1

- 1) Registered the case and took up the investigation or : Name : L.Sivanjal
- 2) Directed to take up the investigation or Rank : Sub-Inspector No.
- 3) Refused investigation due to :
- 4) Transferred to P.S : District : on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost.

R.O.A.C

14. Signature / Thumb impression of the complainant / informant.

Signature of Officer-in-charge, Police Station

Name : L.Sivanjal

Rank : Sub-Inspector No.

15. Date and time of dispatch to the court :

LIST OF MINING UNITS WHICH ARE HAVING VALIED CONSENTS OF THE BOARD							
Sl.No.	Name of the Industry	Survey No	Village	Mandal	District	Mineral	Validity
1	Imperial Granites Pvt. Ltd (Mine Lease Area - 0.927 Ha) (Colour Granite Mine)	162	Ballekallu	Adoni	Kurnool	Mining of Colour Granite	30.09.2023
2	Sree Ramakrishna Minerals	348/1, 343/2 & 343/A, Compartment No.77	Saipurajapuram - Ramallakota	Veldurthy	Kurnool	Mining of Iron ore	31.05.2024
3	Smt. D.Venkata Subbanna (Mine Owner) Hanuman Dolomite Iron ore mines (12.662 Ha)	100	Valasala	Dhone	Kurnool	Mining of Iron ore	30.11.2024
4	Geo Mysore Services (India) Pvt Ltd	599, 600 etc	Jonnagari, pagadnati & Yerragudi	Thuggali	Kurnool	Mining and processing of Gold ore	30.09.2021
5	South West Mining Limited	589/A, 575/A, 849 & 798	Kolumlapalli	Behanacherla	Kurnool	Mining of Dolomite, Crushing & Screening of Dolomite	30.09.2025
6	Sri G. Muralidhar (20.235 Ha) (Silica Sand & Quartz Mine)	29/A1	Pudicherla	Orvakal	Kurnool	Mining of Silica Sand & Quartzite	30.11.2024
7	Quartz Mine of Sri K. Sreenuvasa Reddy (Mine lease area - 10.0 Ha)	194	Chinnahyatha	Holalagondi	Kurnool	Mining of Quartz	31.01.2025
8	Sri L. Fahaad Alkhan - 22.096 Ha	571/F2-1	Kocheruvu	Dhone	Kurnool	Mining of dolomitic and lime stone	31.03.2025
9	B. Rajendranath, (mine lease area - 4.050 Ha)	571/C and 57/2	Palkur	Behanacherla	Kurnool	Mining of Lime stone	28.02.2025
10	Dolomite Mine of Sri B. Rajendranath (4.150 Ha)	589/A6A	Kolumlapalli	Behanacherla	Kurnool	Mining of Dolomite	31.04.2025
11	Sri B. Rajendranath (4.452 Ha)	54	Palkur	Banaganapalli	Kurnool	Mining of Lime stone	31.08.2025
12	Sri T. Rajuramulu Goud (Mine Lease Area - 6.220 Ha)	285	Ch Yerragudi	Krishnagiri	Kurnool	Mining of Quartz	31.08.2025
13	Dhigvijay Minerals, (Mine lease area - 22.979 Ha)	782 & 873	Gunnipalli	Bethanacherla	Kurnool	Mining of Iron ore	30.09.2022
14	L. Srinivasulu Dolomite & Lime Stone Mines (6.621 Ha)	571/F2-1	Kocheruvu	Dhone	Kurnool	Mining of Lime Stone	30.09.2021
15	Deccan lime stone mining company, (expansion) Mothugapadu lime stone mine	RF	Mothugapadu	Dhone	Kurnool	Mining of Lime stone	31.08.2022
16	Rain Cements Ltd (Mining) Unit-II		Boincheruvupally	Peapally	Kurnool	Mining of Lime stone	31.03.2022

17	M. Nagaiah Goud (Dolomite and Iron ore mine)			Kothapalli	Bethamcherla	Kurnool	Mining of Dolomite and Iron ore mine	31.05.2025
18	Dolomite, Steatite & White clay Mine of Sri. N.L.Madhusudhana Murthy (Mine lease area 5.597 Ha)	89		Valasatla	Dhone ✓	Kurnool	Mining of White Clay, Steatite & Dolomite	31.07.2022
19	Prism Cement Limited,(Lime Stone Mines)	1/1A,1/2,2,3,10 etc. & 347, 350/1,2,351,352 etc.		Kotapadu & Kalvatala	Kolimigundla	Kurnool	Mining of lime stone	31.07.2022
20	Sri B. Rajendranath Lime Stone (Lime stone Mine - 2.255 Ha)	29 & 30/1		Palkur	Banaganapalli	Kurnool	Mining of Lime stone	31.07.2022
21	Sri B.Rajendranath (Mine lease area - 3.255)	55/2C & 1/28, C&D		Palkuru & Cheruvapalli	Banaganapalli	Kurnool	Mining of Lime stone	31.07.2022
22	Sri B.Rajendranath (Lime stone Mine - 4.801 Ha)	31/1, 193/IP, 193/2 & 193/3		Palkur	Banaganapalli	Kurnool	Mining of Lime stone	31.07.2022
23	Sri N Siva Rami Reddy	448/B		Ramapuram	Owk	Kurnool	Mining of Lime stone	31.07.2022
24	B.V. Joshi Mines & minerals. (Ganigattu Iron ore mine)	341, 342A		Sarparajapuram	Veldurthy	Kurnool	Mining of Iron ore	31.10.2021
25	Jayagurudatta Granites (2.0 Ha Black Granite Mine)	651		Katarukonda	Krishnagiri	Kurnool	Mining of Black Granite	31.12.2021
26	Jaya Lakshmi P Hedge (Mine Lease Area - 1.0 Ha)	835		Kotekallu	Yemmigamur	Kurnool	Mining of Colour Granite	31.12.2021
27	Anand Poojari (Mine Lease Area - 1.0 Ha)	Sy.No.1/1		S.Kondapuram	Adoni	Kurnool	Mining of Colour Granite	31.12.2021
28	Sree Jayajothi Cements Ltd (Mine lease area - 149.392 Ha) (Lime stone mining)	719/1C, 719/3A, and 719/3A and 719/3C		Palkur	Banaganapalli	Kurnool	Mining of Lime stone	28.02.2022
29	Nandini Mineral Industries (4.120 Ha)	105, 105/1, 2 and 113/1A		Kolumupalli	Bethamcherla	Kurnool	Mining of Steatite	30.11.2022
30	Sree Jayajothi Cements Pvt Ltd (Limestone Mining)			Yenakandla	Banaganapalli	Kurnool	Mining of Lime stone	30.11.2022
31	Sri Dhanunjay Manjunath Amin (Colour Granite Mine) (Mine Lease Area - 1.0 Ha)	538		Mandigiri	Adoni	Kurnool	Mining of Colour Granite	31.01.2022

17	M. Nagaiah Goud (Dolomite and Iron ore mine)		Kothapalli	Bethamcherla	Kurnool	Mining of Dolomite and Iron ore mine	31.05.2025
18	Dolomite, Steatite & White clay Mine of Sri N.L.Madhusudhana Murthy (Mine lease area 5.597 Ha)	89	Valasala	Dhone ✓	Kurnool	Mining of White Clay, Steatite & Dolomite	31.07.2022
19	Prism Cement Limited,(Lime Stone Mines)	1/1A,1/2,2,3,10 etc. & 347, 350/1,2,351,352 etc.	Kotapadu & Kalvatala	Kolimigundla	Kurnool	Mining of lime stone	31.07.2022
20	Sri B. Rajendranath Lime Stone (Lime stone Mine - 2.255 Ha)	29 & 30/1	Palkur	Banaganapalli	Kurnool	Mining of Lime stone	31.07.2022
21	Sri B.Rajendranath (Mine lease area - 3.255)	55/2C & 1/28, C&D	Palkuru & Cheruvapalli	Banaganapalli	Kurnool	Mining of Lime stone	31.07.2022
22	Sri B.Rajendranath (Lime stone Mine - 4.801 Ha)	31/1, 193/1P, 193/2 & 193/3	Palkur	Banaganapalli	Kurnool	Mining of Lime stone	31.07.2022
23	Sri N Siva Rami Reddy	448/B	Ramapuram	Owk	Kurnool	Mining of Lime stone	31.07.2022
24	B.V. Joshi Mines & minerals. (Ganigattu Iron ore mine)	341, 342A	Sarparajapuram	Veldurthy	Kurnool	Mining of Iron ore	31.10.2021
25	Jayagurudatta Granites (2.0 Ha Black Granite Mine)	651	Katarukonda	Krishnagiri	Kurnool	Mining of Black Granite	31.12.2021
26	Jaya Lakshmi P Hedge (Mine Lease Area - 1.0 Ha)	835	Kotekallu	Yemmiganur	Kurnool	Mining of Colour Granite	31.12.2021
27	Anand Poojari (Mine Lease Area - 1.0 Ha)	Sy.No.1/1	S.Kondapuram	Adoni	Kurnool	Mining of Colour Granite	31.12.2021
28	Sree Jayajothi Cements Ltd (Mine lease area - 149.392 Ha) (Lime stone mining)	719/1C, 719/3A, and 719/3A and 719/3C	Palkur	Banaganapalli	Kurnool	Mining of Lime stone	28.02.2022
29	Nandini Mineral Industries (4.120 Ha)	105, 105/1, 2 and 113/1A	Kolumulapalli	Bethamcherla	Kurnool	Mining of Steatite	30.11.2022
30	Sree Jayajothi Cements Pvt Ltd (Limestone Mining)		Yenakandla	Banaganapalli	Kurnool	Mining of Lime stone	30.11.2022
31	Sri Dhanunjay Manjunath Amin (Colour Granite Mine) (Mine Lease Area - 1.0 Ha)	538	Mandigiri	Adoni	Kurnool	Mining of Colour Granite	31.01.2022

LIST OF MINING UNITS WHICH ARE HAVING VALIED CONSENTS OF THE BOARD

Sl.No.	Name of the Industry	Survey No	Village	Mandal	District	Mineral	Validity
1	Imperial Granites Pvt. Ltd (Mine Lease Area – 0.927 Ha) (Colour Granite Mine)	162	Ballekallu	Adoni	Kurnool	Mining of Colour Granite	30.09.2023
2	Sree Ramakrishna Minerals	348/1, 343/2 & 343/A, Compartment No.77	Sarparajapuram - Ramallakota	Veldurthy	Kurnool	Mining of Iron ore	31.05.2024
3	Smt. D.Venkata Subbbamma (Mine Owner) Hanuman Dolomite Iron ore mines (12.662 Ha)	100	Valasala	Dhone	Kurnool	Mining of Iron ore	30.11.2024
4	Geo Mysore Services (India) Pvt Ltd	599, 600 etc	Jonnagari, pagadirai & Yerragudi	Thuggali	Kurnool	Mining and processing of Gold ore	30.09.2021
5	South West Mining Limited	589/A, 575/A, 849 & 798	Kolumulapalli	Bethamcherla	Kurnool	Mining of Dolomite, Crushing & Screening of Dolomite	30.09.2025
6	Sri G. Muralidhar (20.235 Ha) (Silica Sand & Quartz Mine)	29/A1	Pudicherla	Orvakal	Kurnool	Mining of Silica Sand & Quartzite	30.11.2024
7	Quartz Mine of Sri K.Sreenivasa Reddy (Mine lease area – 10.0 Ha)	194	Chinnahyatha	Holalagondi	Kurnool	Mining of Quartz	31.01.2025
8	Sri L Fahad Alikhan - 22.096 Ha	571/F2-1	Kocheruvu	Dhone	Kurnool	Mining of dolomite and lime stone	31.03.2025
9	B. Rajendranath, (mine lease area - 4.050 Ha)	57/1C and 57/2	Palkur	Bethamcherla	Kurnool	Mining of Lime stone	28.02.2025
10	Dolomite Mine of Sri B.Rajendranath (4.150 Ha)	589/A6A	Kolumulapalli	Bethamcherla	Kurnool	Mining of Dolomite	31.04.2025
11	Sri B.Rajendranath (4.452 Ha)	54	Palkur	Banaganapalli	Kurnool	Mining of Lime stone	31.08.2025
12	Sri T. Raghuramulu Goud (Mine Lease Area – 6.220 Ha)	285	Ch.Yerragudi	Krishnagiri	Kurnool	Mining of Quartz	31.08.2025
13	Dhigvijay Minerals, (Mine lease area - 22.979 Ha)	782 & 873	Gutupalli	Betamcherla	Kurnool	Mining of Iron ore	30.09.2022
14	L. Srinivasulu Dolomite & Lime Stone Mines (6.621 Ha)	571/F2-1	Kocheruvu	Dhone	Kurnool	Mining of Lime Stone	30.09.2021
15	Deccan lime stone mining company, (expansion) Mothugapadu lime stone mine	RF	Mothugapadu	Dhone	Kurnool	Mining of Lime stone	31.08.2022
16	Rain Cements Ltd (Mining) Unit-II		Boincheruvupally	Peapully	Kurnool	Mining of Lime stone	31.03.2022

65	Sai Shanmukha Anjaneya Granites (Mine lease area – 1.433 Ha)	738/3 Part	Chennampalli	Thuggali	Kurnool	Mining of Colour Granite	31.03.2023
66	Sri E. Rangaswamy Goud (Mine lease area – 1.0 Ha)	674	Chennampalli	Thuggali	Kurnool	Mining of Colour Granite	31.03.2023
67	Sri Poreddy Venu Gopal Reddy (Mine lease area – 3.0 Ha)	153/3 (Old Sy.No.153)	Chintakunta	Kosigi	Kurnool	Mining of Colour Granite	31.03.2023
68	Sri Vadde Mallesh (Mine lease area – 3.0 Ha)	153/2 (old Sy.No153)	Chintakunta	Kosigi	Kurnool	Mining of Colour Granite	31.03.2023
69	Dhanunjaya Enterprises (15.148 Ha Quartz Mine)	615/P	Ungaranigundla	Dhone	Kurnool	Mining of Quartz Mine	31.05.2023
70	T. Sree Ramulu (Lime Stone Mine - 4.048 Ha)	511 & 1	Nandavaram & Venkatapuram	Banaganapalli	Kurnool	Mining of Lime Stone	31.05.2023
71	K. Hari Prasad Reddy (0.975 Ha for Road Metal Quarry)	69	Kotakandukuru	Allagadda	Kurnool	Mining of Road metal	31.07.2023
72	NSL Mining Resources India Pvt Ltd., (Formerly M/s Ravi Kumar Reddy Mining of Iron Ore) (6.293Ha Iron Ore Mines)	487/P,488/P & 528/B2P	Muddavaram	Betamcherla	Kurnool	Mining of Iron Ore	31.07.2023
73	Sri Rama Minerals (Mine Lease Area – 84.028 Ha)	402/1	Pudicherla	Orvakal	Kurnool	Mining of Silica Sand & Quartzite	31.07.2023
74	V.U.S.B. Bhushan Kumar (Mine Lease Area – 108.032 Ha)	339/A	Bukkapuram	Veldurthy	Kurnool	Mining of Silica Sand	31.07.2023
75	V.U.S.B. Bhushan Kumar (Mine Lease Area – 121.457 Ha)	203	Bukkapuram	Veldurthy	Kurnool	Mining of Silica Sand	31.07.2023
76	South West Mining Limited (Mine lease area - 37.042 Ha)	70/1, 70/2, 74 & 82/B	Rangapuram	Bethamcherla	Kurnool	Mining of Dolomite	31.08.2023
77	Sree Jayajothi Cement Pvt Ltd (Mine lease area of 24.739 Ha)	507/3, 512, 513, 514/1,514/1, 514/2, 514/3A, 514/3B, 514/4A, 514/4B , 519 & 7/1, 5/2	Nandavaram & Venkatapuram	Banaganapalli	Kurnool	Mining of Limestone	31.08.2023

78	P.C. Noor Mohammad Sab (4.910 Ha Colour Granite Mine)	107 (Old Sy.No.63/1)	Gowdegal	Kosigi	Kurnool	Mining of Colour Granite	31.08.2023
79	Raja Rajeswari Industries (Mine Lease Area – 19.226 Ha)	852	R.Kothapalli	Bethamcherla	Kurnool	Mining of Dolomite	31.08.2023
80	Smt. Suvarna (3.221 Ha Limestone Slabs (Black))	329, 330 & 333	Palkur	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	31.10.2023
81	Smt S.Suvarna (Expansion), (Mine lease area - 3.221 Ha), Sy.No. , (V), (M), Kurnool District	329, 330 & 333	Palkur	Banaganapalli	Kurnool	Mining of utilization of lime kankar from the existing Lime stone Slabs (Black)	31.08.2023
82	Sree Venkateswara Slabs (4.873 Ha Limestone Slabs (Black) Mine)	23, 24, 34 & 35	Salamabad	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	31.10.2023
83	Sri S. Bhaskar Reddy (3.715 Ha Limestone Slabs (Black) Mine)	333/Part	Palkur	Banaganapalli	Kurnool	Mining of Limestone Slabs (Black) Mine)	31.10.2023
84	Sri A.Prabhakaran (8.894 Ha Colour Granite Mining)	399	Peddatumbalam	Adoni	Kurnool	Mining of Colour Granite	29.02.2024
85	Leo Mining Company	20 & 26 P	Rangapuram	Betamcherla	Kurnool	Mining of Iron ore	30.06.2024
86	D. Shiva Shankar Reddy (2.911Ha - Road Metal Mining)	Comp No.313, Gulamallabad South R.F of Dhone Range	Bhanumakkala	Banaganapalli	Kurnool	Mining of Road Metal	31.05.2024
87	Dalmia Cements (Bharat) Limited Kotapadu Limestone Mine (New Mine for captive use)	364, 365, 372/1, 372/2, etc.	Kotapadu	Kolimigundla	Kurnool	Mining of Lime stone	31.05.2024
88	G.M.R. Stone crushers (Mine lease area -2.6624 Ha)	Comp No.313, Gulamallabad South R.F of Dhone Rnage	Bhanumakkala	Banaganapalli	Kurnool	Mining of Road metal	31.05.2024
89	Y. Lakshmi Devi (1.162 Ha Road Metal & Gravel Mine)		Bhanumukkala	Banaganapalli	Kurnool	Mining of Lime Stone	31.05.2024

90	Y. Balathimma Reddy (2.625 Ha - Road Metal Mining)	Comp No.313, Gulamallabad South R.F of Dhone Range	Bhanumakkala	Banaganapalli	Kurnool	Mining of Road metal	31.05.2024
91	Sai Sreya Minerals	556/A	Gorantla	Kodumur	Kurnool	Mining of Quartz	31.08.2024
92	0.886 Ha Lime stone slabs (Blacks) mining of K. Uma Maheswar	134	Palkur	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	31.05.2023
93	D.Krishna Reddy (Mine lease area - 4.205 Ha)	281/3 282 (P)	Valasala	Dhone	Kurnool	Mining of Dolomite, White Shale, Serpentine, Calcite)	30.09.2024
94	Sri Venkateshwara Stone Crushers (Mine lease area - 2.246 Ha)	Compartment No.313, Gulamlibad South Reserve Forest, Dhone Range	Bhanumakkala	Banaganapalli	Kurnool	Mining of Road metal	31.05.2024
95	Bhargav Metal Unit (Mine lease area - 2.992 Ha)	Compartment No.313, Gulamlibad South Reserver Forest, Dhone Range	Bhanumakkala	Banaganapalli	Kurnool	Mining of Road metal	31.08.2024
96	Sagar Minerals (Formerly M/s.Sri B. Visweswara Reddy) (20.235 Ha Silica Sand Mine)	550/C	Orvakal	Orvakal	Kurnool	Mining of Silica Sand	31.03.2023
97	A.Mahananda Reddy, (Mine lease area - 1.821 Ha) Sy.No., (V), (M), Kurnool District	836	Kotekallu	Yemmiganur	Kurnool	Mining of Colour Granite	31.08.2022
98	S.V. Stone Crushing Unit (Mine lease area - 2.0 Ha)	19/1B	Pathikonda	Pathikonda	Kurnool	Mining of Road metal & Intercalated waste	30.09.2024
99	Ediga Ranagaswamy Goud (Mine lease area - 1.0 Ha)	988/2 (Old Survey No.988)	Pathikonda	Pathikonda	Kurnool	Mining of Colour Granite	30.09.2024
100	Dhanunjaya Enterprises (14.74 Ha Quariz Mine)	615/P	Ungarungundla	Dhone	Kurnool	Mining of Quartz	31.08.2024
101	Kranthi Industries (2.753 Ha. Lime Stone Mine)	76	Venkatapuram	Banaganapalli	Kurnool	Mining of lime stone	31.10.2022
102	Ch.Lakshmi Reddy Lime stone Slabs (Black) - 0.809 Ha	135	Palkur	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	31.01.2022

103	Mallikarjuna Stones and Minerals, (Mine lease area - 1.157 Ha)	1398	Nannur	Orvakal	Kurnool	Mining of Road metal & Gravel	28.02.2022
104	Satyam Granites (1.0 Ha Black Granite Mine)	281	Chelichelimala	Devanakonda	Kurnool	Mining of Road metal & Gravel	28.02.2022
105	Sri Sai Lakshmi Venkataswara Stones, (Mine lease area - 1.417 Ha.)	420/1	Palkur	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	31.01.2025
106	Vinayaka Granites, (Mine lease area - 4.280 Ha.)	8481/1	Krishnagiri	Krishnagiri	Kurnool	Mining of Colour Granite	30.07.2025
107	M.M.Natural Resources Private Limited, (Mine lease area - 3.0 Ha.)	1200/2 (Old Sy.No.993)	Thuggali	Thuggali	Kurnool	Mining of Colour Granite	30.11.2024
108	M.M.Natural Resources Private Limited, (Mine lease area - 3.360 Ha.)	1201 (Old Sy.No.993)	Thuggali	Thuggali	Kurnool	Mining of Colour Granite	30.11.2024
109	M.M.Natural Resources Private Limited, (Mine lease area - 1.540 Ha.)	688/2	Kotekal	Yemmiganur	Kurnool	Mining of Colour Granite	30.11.2024
110	Sri N.Kalandar (Mine lease area - 1.375 Ha.)	1/P	S.Kondapuram	Adoni	Kurnool	Mining of Road metal & Building stone	31.12.2024
111	Smt T.Sangeetha Lakshmi, (Mine lease area - 0.915 Ha) Sy.No. of (V), (M), Kurnool District	493/1	Kotekal	Yemmiganur	Kurnool	Mining of Colour Granite	28.02.2025
112	Sri J.V.Rama Subbaiah (Mine lease area - 0.437 Ha.) Lime Stone Slabs (Black) Mine	256/2	Palkur	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	28.02.2025
113	Suguna Constructions (Mine lease area - 5.0 Ha.)	462/A1	Hulebeedu	Alur	Kurnool	Mining of Road metal & Gravel	28.02.2025
114	Sri B.Murali Krishna, (Mine lease area - 0.760 Ha.)	420/1	Palkur	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	28.02.2025
115	Sri Balaji Works, (Mine lease area - 73.113 Ha)		Kochervu and Malkapuram	Dhone	Kurnool	Mining of Dolomite	30.06.2025
116	B.Sanjeev Reddy (Mine lease area - 4.727 Ha)	511/P, 511/3P and 530	Sarparajapuram	Veldurthy	Kurnool	Mining of Quartz & Quartzite	30.09.2023
117	Smt.G. Jayasudha, (Mine lease area - 4.210 Ha)	17/2 & 515	Chandrapalli	Peapully	Kurnool	Mining of Dolomite & Steatite	31.08.2025

118	Sri.G. Lakshmi Narayana, (Mine lease area - 2.595 Ha.)	212/2 & 500	Chandrapalli	Peapully	Kurnool	Mining of Dolomite & Steatite	31.08.2025
119	Ridhi Sidhi Vinayaka Mineral Traders, (Mine lease area - 11.194 Ha.)	72/1	Palakolalu	Orvakal	Kurnool	Mining of Quartzite	31.07.2023
120	Sri D. Janardhan (Mine lease area - 10.122 Ha)	548/B(P)	Kalava	Orvakal	Kurnool	Mining of Silica Sand	31.07.2023
121	Sri Lakshmi Narasimha Minerals (Mine lease area - 14.170 Ha)	314/P	Nagalooti	Midthur	Kurnool	Mining of Silica Sand	31.08.2025
122	Sri S. Konda Reddy (Mine lease area - 1.740 Ha.)	160/1 & 160/2	Palkur	Banaganapalle	Kurnool	Mining of Lime Stone Slabs (Black)	30.06.2025
123	Malikarjuna Stones & Minerals, (Mine lease area - 2.647 Ha.)	293/Part	Tadakanapalle	Kallur	Kurnool	Mining of Road metal & Gravel	30.06.2022
124	Jaya Ranga Sai Granites, (Mine lease area - 1.0 Ha)	385/P	Chanugondla	Dhone	Kurnool	Mining of Black Granite	31.08.2026
125	Jaya Ranga Sai Granites, (Mine lease area - 1.0 Ha.) Sy.No. of (V), Dhone (M), Kurnool District	385	Chanugondla	Dhone	Kurnool	Mining of Black Granite	31.03.2026
126	The Ramco Cements Limited, (491.55 Ha of Chintalayapalle Lime Stone Mine)		Chintalayapalle & Itikyala	Kolimigundla	Kurnool	Mining of Limestone	30.06.2025
127	A.V. Chenna Reddy (Mine lease area - 1.109 Ha.)	21/P	Salamabad	Banaganapalli	Kurnool	Mining of Lime Stone Slabs (Black)	30.06.2025
128	Sri B. Chinna Rao (Mine lease area - 0.405 Ha.)	256/2	Palkur	Banaganapalli	Kurnool	Mining of Lime Stone Slabs	31.07.2025
129	Vikram Mines and Minerals (Mine lease area - 4.532 Ha.)	USHB/Part & 365	Bhanumukkala	Banaganapalle	Kurnool	Mining of Road metal	31.08.2025
130	Sri R. Madhusudhan Reddy (Mine lease area - 4.330 Ha.)	115/A	Nereducherla	Peapully	Kurnool	Mining of Lime Stone Slabs	28.02.2022
131	B.Harinatha Reddy, (Mine lease area- 7.096 Ha)	930, 931, 939, 941, 943 & 953/P	Kalugotla	Veldurthi	Kurnool	Mining of Silica Sand (Quartzite) & Yellow Ochre	30.09.2025.
132	Sri D. Janardhan (Mine lease area - 10.122 Ha)	548/B(P)	Kalava	Orvakal	Kurnool	Mining of Silica Sand	31.08.2025.

133	Sri Lakshmi Narasimha Minerals (Mine lease area - 14.170 Ha)	314/P	Nagalooti	Midthur	Kurnool	Mining of Silica Sand	31.08.2025
134	Sri Derangula Raju (Mine lease area - 4.420 Ha.)	303/Part and 432	Komarolu	Orvakal	Kurnool	Mining of Road metal	30.09.2025.
135	Sri Md. Afroz, (Mine lease area - 2.751 Ha.)	348	Chennampalli	Tuggali	Kurnool	Mining of Colour Granite	30.09.2025.
136	Sri.V.V.S. Suresh, (mine lease area - 3.827 Ha.)	395/1A & 2	Kochecheruvu	Dhone	Kurnool	Mining of White Clay	30.09.2025.
137	Sri. B. Ravindra Reddy (Mine lease area - 12.469 Ha.)	634	Kommamarri	Peapally	Kurnool	Mining of White Clay & Mining of Steatite Mine	20.06.2022
138	Sri B.Pulla Reddy, (Mine lease area - 4.326 Ha.)	1/1/8/2 P & 9/1	Jaladurgam	Peapully	Kurnool	Mining of White Shale	15.05.2025
139	Sri M. Mallikarjuna Reddy, (Mine lease area - 46.559 Ha)	288	Kethavaram	Orvakal	Kurnool	Mining of Silica Sand of Silica Sand & Quartzite	31.03.2025.
140	Sri B.Srinivasulu, (Mine lease area - 40.486 Ha.)	288	Kethavaram	Orvakal	Kurnool	Mining of Silica Sand & Quartzite	31.03.2025.
141	Sri. E.Srinivasulu (Mine lease area - 1.262 Ha.)	864/1, 3&7	Petnikota	Kolimigundla	Kurnool	Mining of Lime Stone Slabs (Mine lease area - 1.262 Ha.)	31.05.2023.
142	Sri Madasu Madi Reddy, (Mine lease area - 0.809 Ha.),	901	Kalugotla	Veldurthy	Kurnool	Mining of Silica Sand	30.11.2024
143	T.Krishna Murthy, (Mine lease area - 1.92 Ha.)	395/1B	Kocheruvu	Dhone	Kurnool	Mining of Dolomite & White Shale	31.01.2022
144	Y.R. Mining Company, (Mine lease area - 23.579 Ha)	57	Gudikallu	Yemmiganaur	Kurnool	Mining of Quartz	30.06.2025.
145	Y.R. Mining Company, (Mine lease area - 21.024 Ha)	57	Gudikallu	Yemmiganaur	Kurnool	Mining of Quartz	30.11.2025.
146	Y.R.Mining Company, (Mine lease area - 21.243 Ha)	850	Kadavalla	Yemmiganur	Kurnool	Mining of Quartz	30.06.2025
147	Castle Rock, (Mine lease area - 5.0 Ha)	173/2	Devibetta	Yemmiganur	Kurnool	Mining of Quartz	31.10.2024
148	Sri E.Rajendra Goud (Mine lease area - 5.0 Ha.)	935 (Old Survey No.835)	Kotekallu	Yemmiganur	Kurnool	Mining of Colour Granite	31.10.2024

149	Sri S.Pramod Dhoka (Mine lease area - 3.708 Ha.)	869 (P) (Old Sy.No.425/1)	Kairuppala	Aspari	Kurnool	Mining of Colour Granite	31.10.2024
150	Sri E. Lakshminarayan Gowda (Mine lease area - 1.480 Ha.)	700/2	Kotekallu	Yemmiganur	Kurnool	Mining of Colour Granite	31.05.2025
151	Sri G.Seshi Reddy (Mine lease area - 1.773 Ha.)	256/2	Palkur	Banaganapalli	Kurnool	Mining of Colour Granite	31.10.2025
152	Sri K.E. Prathap, (Mine lease area - 3.925 ha)	717/B	Krishnagiri	Krishnagiri	Kurnool	Mining of Road Metal	31.10.2025
153	Sri V. Raja Gopala Reddy 2.0 Ha Colour Granite Mine	358 (Old Sy.No.342)	Kapati	Adoni	Kurnool	Mining of Color granite	28.02.2025
154	Imperial Granite, (Mine lease area - 3.0 Ha)	97	Rangapuram	Peddakadaburu	Kurnool	Mining of Color granite	30.11.2025
155	Smt. G.Kamamma (Mine lease area - 3.757 Ha.)	325/2A1	Sunkesula	Owk	Kurnool	Mining of Limestone	30.11.2025.
156	Sri.Gurappa Swamy Mines & Minerals (Mine lease area - 4.886 Ha.)	763/P	Kommemarri	Peapully	Kurnool	Mining of Shale & Clay	30.11.2024
157	Sri. C.Srinivasulu (Mine lease area - 0.686 Ha.)	325/C2	Sunkesula	Owk	Kurnool	Mining of Limestone	30.11.2025
158	Miss Gayathri Hedge (Mine lease area - 1.0 Ha.)	835	Kotekallu	Yemmiganur	Kurnool	Mining of Colour Granite	30.11.2024
159	B.S.K Granites, (Mine lease area - 3.0 Ha.) Sy.No., (V), (M), Kurnool District	288/P	Yerakalacheruvu	Krishnagiri	Kurnool	Mining of Black Granite	31.12.2025
160	P.V Ramana Reddy (Mine lease area - 11.66 Ha.	236	Chellachelimala	Devanakonda	Kurnool	Mining of Quartz	31.03.2022
161	Maruthi Mines & Minerals, (Mine lease area - 4.0 Ha.)	989	Chinnatumbalam	Peddakadabur	Kurnool	Mining of Colour Granite	30.06.2023
162	Sri K.Siva Rama Krishna Reddy (Mine lease area = 1.0 Ha.)	1203/Part	Petnikota	Kolimigundla	Kurnool	Mining of Limestone slabs (Black) (Mine lease area - 1.0 Ha.)	28.02.2025.

163	Shree Arya Lakshmi Steel Pvt. Ltd., (Formerly Sri S. Satyanarayana Raju Company), Sy.No., (V), Betamcherla(M), Kurnool District	782	Tavisikonda	Betamcherla	Kurnool	Mining of Iron ore	31.03.2022
164	Sri M. Adi Narayana Reddy (Mine lease area - 0.550 Ha.)	1045/Part	Pemikota	Kolimigundla	Kurnool	Mining of Limestone slabs (Black)	28.02.2025
165	Sri K. Sreenivasa Reddy (Expansion), (Mine lease area - 10.0 Ha)	194	Chinnayatha	Holalagondi	Kurnool	Mining of Quartz (Mine lease area - 10.0 Ha)	31.01.2025
166	Colour Granite Mine of Sri G. Dastagir, (Mine lease area - 3.0 Ha)	433 (Old Sy.No.330)	Basaloddi	Peddakadabur	Kurnool	Mining of Colour Granite	30.04.2023
167	Sri D. Siva Kumar, (Mine lease area - 1.214 Ha.)	6-1A	Nagalooty	Midthur	Kurnool	Mining of Limestone slabs (Black)	31.01.2026
168	Sri P. Venkata Krishniah (Mine lease area - 0.607 Ha.)	1023	Midthur	Midthur	Kurnool	Mining of Limestone slabs (Black)	31.10.2025
169	Sri S. Yella Naganna (Mine lease area - 0.404 Ha.)	1023	Midthur	Midthur	Kurnool	Mining of Limestone slabs (Black)	31.01.2026
170	M/s. Narmada Slab Polishing Industries (Mine lease area - 2.30 Ha.)	128	Palkur	Banaganapalle	Kurnool	Mining of Limestone slabs (Black)	31.01.2026
171	Sri K. Surya Prakash Reddy (Mine lease area - 0.586 Ha.)	307/4P & 307A(P)	Palkur	Banaganapalle	Kurnool	Mining of Limestone slabs (Black)	30.11.2024
172	Sri Sagaram Natesh Kumar, (Mine lease area - 20.242 Ha.)	288	Kothavaram	Orvakal	Kurnool	Mining of Silica Sand & Quartzite	30.09.2025
173	Sri T. Nagaseshudu (Mine lease area - 1.874 Ha.)	310/1	Palkur	Banaganapalle	Kurnool	Mining of Limestone slabs (Black)	28.02.2022
174	Sri S. Konda Reddy (Mine lease area - 2.930 Ha.) Sy.No. of Village, Mandal, Kurnool District	273 & 274	Palkur	Banaganapalle	Kurnool	Mining of Limestone slabs (Black)	31.01.2022.
175	Sree Jayaiothi Cement Private Limited (Mine lease area - 4.929 Ha.)	488/2P & 488.3	Nandavaram	Banaganapalli	Kurnool	Mining of Lime Kankar	31.03.2022
176	Sesha Sai Quartzite Pvt. Ltd., (Mine Lease Area - 4.047 Ha)	439	Komarolu	Orvakal	Kurnool	Mining of Silica Sand & Quartz	28.02.2022